[Dr. (Shrimati) Najma Heptulla]

Shrimati Mohinder Kaur

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Shri Shiva Chandra Jha with instruction to report by the first week of the next Session."

The motion was negatived.

THE VICE-CHAIRMAN. [DR. (SHRI-MATI) NAJMA HEPTULLA]: I shall now put the motion moved by Shri Jagan-nath Kaushal to vote.

SHRI LADLI MOHAN NIGAM (Madhva Pradesh); This is a motion moved by Shri Jagannath Kaushal not in his individual capacity but as a Minister for Law. You should say, "Minister of Law". These are formalities which have to be observed.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA); All right. We will put the nomenclature, Shri Jagannath Kaushal, Minister of Law.

I shall now put the motion moved by Shri Jagannath Kaushal, Minister of Law, to vote. The question is:

"That the Bill further to amend the Societies Registration Act, 1860, as in force in the Union territory of Delhi, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: We shall now take up clause-by-clause consideration. Clauses 2 and 3 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH KAUSHAL: Madam, I move:

"That the Bill be passed."

The question was proposed.

SHRI SHRIDHAR WASUDEO DHABE; Madam, I only want to make one point. At page 2 of the Bill, the Minister has used the words "Sports and Games." I would like to know what distinction he makes between sports and ?ames because it will create more legal •omplications afterwards.

SHRI JAGANNATH KAUSHAL: These are two different words, obviously.

(No. 4) Bill, 1983

SHRI VISHVAJIT PRTTHVIJIT SINGH (Maharashtra); Sport is sport and Ministerbaiting is game!

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: The question

"That the Bill be passed."

The motion was adopted.

THE APPROPRIATION (NO. 4) BELL, 1983

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-TABHI RAMA RAO); Madam Vice-Chairman, I beg to move;

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1983-84 as passed by the Lok Sabha. be taken into consideration."

While moving this Bill, Madam, I must say that the Bill arises out of the Supple-menatry Appropriations charged on the Consolidated Fund of India and demands vo,ted by the Lok Sabha On 16th August, 1983. The total amount provided in the Bill is Rs. 636.56 crores of which Rs. 43.73 crores is 'charged' on the Consolidated Fund of India and the balance of 592.83 crores has been voted by the Lok Sabha on 16th August, 1983.

additional requirement Rs. 636.56 crores comprises Rs. 325.90 crores for transfers to State Governments, Rs. 21.10 crores for loans to Foreign Governments, Rs. 215.93 crores for release to Public Sector Enterprises, Rs. 10.60 crores for Union Territory Governments and Admnistrations and Rs. 63.03 crores for other expenditure.

Rs. 290.00 crores of this provision represent transfer to the concerned implementing Ministries from the lump sum provision for better performance by ct Governments, etc., made in the orHnal Budget in Demand No."42—Transfers to

State Governments" of the Ministry and thus does not represent additional expenditure. The other provisions would also be offset to the extent of Rs. 46.90 crores by related receipts and recoveries. The net outgo on account of these Supplementary Demands would thus be Rs. 299.66 crores.

As the details of the Supplementary Demands are available in the documents

laid on the Table of the House on 8th August, 1983, I would not burden the House with further details. However, I would answer any points which hon. Members may raise during the debate.

Just before I conclude, Madam, if you permit me, I would like to give the breakup figures for the convenience of hon. Members.

									(Rs. Grores)
1.	Gro	es expenditure as per Supplementary D ma	nds	,	٠.	`.	· .		636.56
2.	Ame	ount provided in the Supplementary Demand for five schemes for which a lump sum prov- made in the origin budget			. 290-90				
	The	e break-up of this figure is:							
		Rs. 125 crores for Agriculture (Small and I	Marg	inal I	Farme	rs)			
	Rs. 50 crores for Department of Power for improved performance of Electricity Boards and Public Sector Undertakings;								
	- Rs. 25 crores for Irrigation (Field Channels);								
	-	Rs. 75 crores for Rural Water Supply Sch	emes	; an	đ				
	-	Rs. 15 crores for Slum Improvement Sci	heme	8.					
	SHRI HAREKRUSHNA MALLIGK (Orissa) : Only.								
	SH	RI PATTABHI RAMA RAO : So far.							
3	clue	cellaneous recoveries of expenditure within the ding loan of Rs. 42.50 crores to States for she is to be recovered within the financial year)	he fin ort-te	ancia rm ag	l year gricult	r (in- tural i	n-		4 6 ∙90
4.	Net	cash outgo due to Supplementary Demands			."	٠			299 · 66
	The	e major items for Rs. 299.66 crores are given	n bel	ow:					
PI	LAN								Rs. crores
_	In	vestment in Vizag Steel Plant							150.00
_	In	vestment in Paradeep Phosphates Ltd.			-		٠	-	27.90
	Lo	oan to Dredging Corporation of India .				,	٠,		7.19
_	₹ Su	bsidy to New Industrial Units in backward a	areas			• '			25.00
.~	Ex	epansion of T.V. network					٠		20.29
_	IN	ISAT (Communication Satellite of Departme	nt of	Space	-)				9.04
	Bh	nabha Atomic Research Centre							5.77
			To	TAT:				Rs.	245 ·13 crores

(No. 4) BiU, 19S2

The Appropriation

JVOtf-PLAN	Rs. Crores •
— Wheat loan to Bangladesh ,	aoio
— Loan to HEC, Ranchi	5.00
— LoantoDTC	500
Loan to Visveswaria Iron & Steel Ltd. (Payment against Govt, ofIndia guar KFW)	rantee to
 Purchase by SAIL of shares held by British Steel Corporation in 1ISCO Stanton Pipe & Foundry Ltd. *	1.00
TOTAL	48 27
Thus, Plan + Non-Plan	293 40
Other Misc. Expenditure	6 26
Total Net Cash Outgo	299.66

The question was proposed.

SHRJ R. R. MORARKA Madam Vice-Chairman, I am grateful to you for asking me to begin this debate on the Supplementary Demands. Appropriation (No. 4) Bill relates to the Supplementary Demands presented to this House. The Demands are of Rs. crores as against Rs. 2262.61 crores last year. To that extent, I must say there is an improvement in the budgeting technique of the Government. Now, Madam, out of these Rs. 636.56 crores Rs. 300 crores were already voted by Parliament at the time of the annual budget, and that amount is now being reappropriated amongst the various demands. Then there are some related receipts and recoveries, as the Minister stated just now, amounting to Rs. 46.90 crores, which leaves a net additional expenditure of Rs. 299.66 crores. So really speaking, Madam....

6 PM

SHRI VICE-CHAIRMAN [DR. SHRI-MATI) NAJMA HEPTULLA]; Please go

SHRI R. R. MORARKA; I will go ahead when Madam is free.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: I am not going to answer your questions. The Minister is going to answer them.

SHRI R. R. MORARKA; No, Madam. It would be a great honour if you hear me.

SHRI VICE-CHAIRMAN [DR. SHRI-MATI) NAJMA HEPTULLA]: I am, hearing you. I was telling him his time.

SHRI R. R. MORARKA; Really, the additional expenditure for for which Parliament is required to vote is Rs. 300 crores. Now I want to make a suggestion. And I hope the hon. Finance Minister will consider it and if found possible he will implement it. And that is that these related receipts and recoveries amounting to Rs. 40.90 crores have not been mentioned anywhere in the document which has been presented to the House. I hope, for the convenience of the Members, to understand this thing, wherefrom you have got the receipts and recoveries, how this saving has been possible, how you have taken credit of Rs. 40 crores. it would be very helpfu] if a separate table is given in this book which has been presented to the House so that Members can appreciate and can make their comments more intelligently.

Now, Madam, my first point of criticism is that the information given in justification of the various demands is inadequate, incomplete.

Madam, may I illustrate my point?

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]; I think I will keep on looking at you so that you feel that I am hearing you.

The Appropriation

SHRI R. R. MORARKA: Madam, I may become nervous.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA J: I shall attention I will keep looking at you.

SHRI R. R. MORARKA: May I illustrate my point with two or three examples. The first one is at page 5 of this booklet. Madam, i*t relates to fie PaTadeep Phosphates Limited. Madam, you will see that they say:

"Owing to various factors the cost estimate has gon_e up. The compaily has prepared the detailed revised cost estimates which ar_e under scrutiny in {he Government."

But by howmuch they have gone up. nobody knows. They are still under the scrutiny of the Government. The Government itself not satisfied, and yet they have come to Parliament for Parliamentary sanction. Madam, T think in fairness to Parliament, they should have examined this thing, should have told us howmuch estimates have gone up and why. And then they should come to Parliament for the sanction

Now, the second example which is more important is on page 17. Madam, they want Parliament to vote Rs. 25 crores more for subsidies. And now let me read the narration which the Finance Ministry nas Riven:

"Budget provides Rs. 23.20 crores lor subsidy to now industrial unis «&t up in selected backward areas. The scheme has been liberalised with effect from 1st Apr!?, 1983 and more areas have been brought in its fold; md the amount of subsidy has also been increased. The scheme has been extended upto 31-3-1985."

Now, Madam, in what way has this scheme been liberalised? What are the areas to which you have extended it? What is the additional amount you are going to give? Why are you keeping Parliament in dark? You want Parliament to vote

another Rs. 25 crores in addition to Rs. 23 crores which you have got at the time of the Budget, and still you do pot want to tell us why you want it, You only say that the scheme has been liberalised.

(No. 4) BiW, 1983

Now, Madam, my third example is on page 20. Here again the Minister wants Rs. 25 crores. The narrritio,-, given is:

"An amount of Rs. 25 crores has been allocated out of the above amount for the construction of field channels under the Command Area Development Programme (CADP). Such construe tion will help in expeditious and full utilisation of the potential created by major and medium irrigation projects and thus, lead to productive use of investment already made in the irrigation projects."

It is a very misleading statement, Mr. Minister. Full utilisation of the potential created? No, The unutilised potential is more than four rn'U'on hectares. And, according to your own statement in the other House, you are going to cover only 2.5 lakh hectares by this additi' amount. But one gets the impression from this (hat you Want Parliament to give you Rs. 25 crores so that you will make full use of the unutilised irrigation potential. My point, Madam, is that, when you come to Parliament and when you give this information and ask for such large amounts, yotl owe it to Parliament to give them full, complete and correct information to justify your demands. I would leave th's thing here and go.to my next point.

Madam, as I said, the net expenditure is Rs. 299.66 crores, out of which the largest amount goes to public sec'or undertakings, namely, Rs. 215.93 crores. I would, therefore, like, with your permission Madam, to say something in detail about this allocation to public sector i undertakings. The first is Rs. 150 crores to the Visakhapatnam Steel Plant. Now the budget provision for this particular project was Rs. 187 crores, and this amount was given in the" month of April this year. It i_s not stated in he narration as to how the estimate of the work has increased. You want this amount, you say, because the tempo of wort has increased, because the' the commitment has

increased. Please, for God's sake, tell us, what is the tempo of the work, what are your exact commitments and how you have made them. I think it would have been better if you could have justified it by facts and figures and asked"for this large amount of Rs. 150 crores for this single project. In any case, Madam, I would say that this is a case of poor budgeting. Three months ago. they said they required Rs. 180 crores. Now 'they say they require an additional Rs. 150 crores.

Take another case, the Pafadeep Phosphates Limited: Now, as I have already said, they have not told us by how much the estimates"~have §ohe Up and how this demand for additional funds has come. But apart from that, the budget, made a provision of Rs. 10 lakhs only. And within three to four months, you have come and asked for Rs- 28 crores, that is, an additional amount of Rs. 27.90 crores. Why? This is again an example of poor budgeting.

Now, Madam, take an important project, the Heavy Enginerring Corporation. You are giving them Rs. 20 crores, and what do you say? "To enable it to tide orer its difficulties arising due to heavy losses during the last year and the first four monh, of the current year." Mr. Minister, what are the losses for the last year? Have you told us? What are your losses for the current year, in four months? You want Rs. 20 crores from) Parliament for a non-Plan loan to this Corporation which is 'a perpetually sick child-nothing is done about it; I would come to those facts a little later—and yet you want Parliament without telling them full facts, to vote a sum of Rs. 20 crores. Madam,...

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: I am being replaced by another Madam.

[The Vice-chairman (Shrimati Margaret Alva) i_n the chair]

SHRI R. R. MORARKA: Thank you. Now, from the Annual Report of this Corporation for the year 1981-82, which is the latest available here in the Library, the present capital of this Corporakm fa

Rs. 163.57, crores. Madam, kindly mark the figure, Rs. 163.57 crores. And the accumulated losses of this Corporation are Rs. 278.77 crores. That means, not only has the entire capital been wiped out, but even loans to the extent of Rs. 115 crores have been eatea away. Even after the existence of 23 years—and this corporation has been in production for 23 years-th«L capacity utilisation of this corporation is extremely low, less than 23 per cent. In the year 19S1-82 the instated capacity for a particular item was 17,740 MT as against which the actual production was only 1,189 MT. Similarly', the installed capacity for structural wa3 25,000 MT and the actual production waf 1,748 MT. With this amount oi utilisation of capacity, Mr. Minister, can it ever become viable? You go on giving money, you go on pumping money, but its sickness would never be cured. Even toclny when the demand for machinery and equipment m thiscountry is more than what We expected, youV 77 per cent of the capacity of this huge project is unutilised, lying idle. 'Last year there wa% some hope, they said that the losses have decreased from Rs. 49 crores to Rs. 25 crores. But then if one reads further, one finds that the' improvement waS mainly due to interest subsidy of more than Rs. 15 crores. So. instead of curing the real ailment of this project, of this corporation, you are only pumping the taxpayer's money. Twenty five years have passed and nothing" has "been dSne.

(No. 4) Bill, 1983

Now I come to the next corporation which is the Delhi'Transport Corporation. Rs. 5 crores were given at the time of the Budget. Another Rs. 5 crores they want now. And why? Because it is making heavy losses. This is a ways and means advance. Now, at the time of the Budget they told us that a revision of the fare strucure of this corporation was under consideration, and they hoped at that time that the fare structure would be revised and the losses would be contain, ed. Ir. the Public Undertakings Committee the th"n Secretary of the Ministry assured that this matter would be decided one way or the other and a decision taken. This question of fare revision is waiting with this Min'stry for more than 3 to 4 years Why don't you take a decision, Mr. Mtn-

ister? Because you find it easy to go on pumping money rather than deciding the matter once and for all! (Time bell rings) Now, I will give you some very interesting figures. The total loss in 1981-82 was Rs. 49.22 crores; the working loss alone was Rs. 19.78 crores; the* accumulated loss Rs. 207.19 crores; Government loans with overdue interest 'Is. 256.07 crores; and the interesting thing is that the capital of this corporation is only Rs. 38,12,785. How, Mr. Minister, do you ever expect this corporation to stand on its own legs? With a capital of Rs. 38 lakh_s and annual loss of about Rs. 50 crores, what do you expect? It is imperative for you to reorganise the finances of this corporation, a public utility corporation, and the sooner you do it, the better.

Now, Madam, I do not want to strain your kindnests, since you have already rung the bell, I would only conclude by mentioning one very interesting case, and that is the case of a party to whose credit, Madam, there are more than five known major scandals. Madam, They are: First, import of oil in stainless steel containers with a view to smuggling stainles* steel sheets thus avoiding import duty to the rune of crores of rupees. Second, import of stainless steel angles avoiding the payment of proper rate of import duty and benefiting to the tune of crores of rupees. Third, fraud by making big insurance claims by sinking two cargo ships with valuable cargo. Four, ante-dated letters for the import of edible oil under OCL after the date when this i*em was withdrawn from OGL with the connivance of the major nationalised bank. Five, import of beef tallow worth several crores of rupess without any import licence, and a fine of more than one crore has been imposed and presumably paid.

Madam, the question is this: How can they go on perpetuating these frauds with immunity? How have they acquired this immunity? Do they have very high connections O' are our laws inadequate or is our administration so weak? Or Madam, has the system under which we operate become so corrupt? ^

SHRI VISVAJIT PRITHVUIT SINGH (Maharashtra): Madam Vice-Cbairmaac no one would dispute the recent trend in the Government towards an economy drive as has been pointed out by Shri Morarka also. Care, however, will have to be taken so that developmental expenditure is not sacrificed, if the drive is taken too literally. In this context, the following few approaches might be worth reflecting upon:-

(No. 41 Bill, 1983

- (a) Economy has to be effected and due cuts made in the non-Plan expendiditure. For example, economy in the creation of new posts, telephones, air travels, etc. and not in the Plan expen
- (b) Budgetary provisions relate to a period of a single year and, therefore, no balance is necessarily carried over in the next budget leading to some kind of a snowballing effect in the budget. However, for this I shall give certain examples later. But what is material i* that as a result of the meagre provision!, the gestation periods of the various pro jects get adversely affected progressively which goes to increase the total cost due to price escalation and on account of these adverlsely affected and elongated gestation periods, social benefits do not accrue in the expected time whereby the social imbalance is perpetuated. I will confine myself. Madam Vice-Chair man, to the problems of Maharashtra.

Based upon the natural gas available from the Bombay High and brought to Uran by the ONGC, the Government of India, in February 1982, decided to establish a petrochemical complex in Nago-thana in Raigad district. The State Government has already initiated action to provide all infrastructural facilities required for this project. However, the project is yet to be cleared by the Public Investment Board for which the Diputy Chief Minister had addressed a letter on 7-5-83 to the Union Minister for Energy" requesting him to expedite necessary clearance. Also, Madam, out of the natural gas explored in the Bombay High and brought at Uran by the ONGC, the State Government had requested the Government of India in lime 1982 to make avail[Shri R. R. Morarka]

able 32 million cubic metres of natural gas per day for various projects and also for domestic, commercial and indulstriai consumers in Bombay City. The Government of India has so far allocated 13-14 million cubic metres of natural gas per day for RCF, Trombay and That, Deepak Fertilizers, Toloja, LPG production, Tata Thermal Station and MSEB, Uran. However, the Government of India has not yet communicated its decision relating to the remaining requirements. With the availability of natural gas in Bombay High, the Government of India has decided to set up ten fertilizer units of which four will be in UP and one will be in MP. It has also been proposed to lay a pipeline from Sural to UP via the Western Railway route. Now it is understood that the first fertilizer plant will be set up at Jagdishpur in Eastern Part of Uttar Pradesh. It would, therefore, be fit if the proposed pipelines were laid along the Tapti Railway from Surat to Bhusawal and then onwards by Central Railway route, so that it will be feasible to provide Natural Gas for a fertilizer plant or any other Ga» bal?ed industrial unit which could be set up in the industrially backward regions of Vidarbha and Marathawada.

Now, I would like to quote from a document circulated by the Chief Minister of Maharashtra for a meeting with the Members of Parliament from Maharashtra;

"Maharashtra is the largest producer of cotton in the country. It produces about 16 to 18 lakh bales as against the national production of about 80-85 lakh bales. Maharashtra also has a large number, of powerlooms (1 lakh) and haudloomli (80,000) but the production of yarn in the State is only about 42 million kgs. as against the estimated requirement of about 192 million kgs. Taking into account the of cotton on the one hand and the reuirement of yarn on the other hand, the State Government had decided to set up 40 cooperative spinning mills of 25,000 spindles each during th?. Sixth Five Year Plan,

The new cooperative spinning mills were expected to be set up with financial assistance from the National Cooperative Development Corporation. NCDC has approved 4, (only 4) new cooperative spinning milte—one each at Nag-pur and Parbhani and two at Solapur. These mills are under active implementation. However, NCDC has expressed its inability to assist any further projects of new cooperative spinning mills.

"In view of the difficulty expressed by the NCDC in financing any more new mills. cooperative spinning Government has perforce decided to take up, in the first stage, the setting up of 16 more cooperative spinning mills which will be assisted entirely from the State's resources. • Taking into account the available resources and the requirement of funds, the State Government has decided that these 16 mill? will be given Government share capital contribution in the ratio of 1:3 as against the ratio of 1:9 which is admissible to the mills approved by the NCDC. However, if any of these mills are subsequently approved by NCDC. financial assistance will be given in the ratio of 1:9. This will be possible only if the Central Government can be persuaded to make additional resources available to the NCDC for this programme."

I would like to mention here that one of these mills is a weavers' cooperative as opposed to the various growers' cooperatives and hence deserves special treatment.

The pretent decade is being observed a* th International Water and Sanitation Decade. The Nagpur Municipal Corporation has drawn up an ambitious Water Supply and Sewerage Improvement Programme at an estimated cost of Rs. 44.15 crore* proposed to be implemented over six yean starting from 1982-83.

श्री लाडली मोहन निगम (मध्य प्रदेश): लिख कर पढ़ना क्या एलाउड है?
श्री विश्वजित पृथ्वीजित सिंह : क्यों नहीं एलाउड है ? हाउस श्राफ लाडें स में पढ़ना एलाउड है तो यहाँ भी एलाउड है । मैं पढ़ रहा था...

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): You don't worry. You continue speaking.

SHRI VISHVAJIT PRITHVIJIT

The Appropriation

SINGH: I want to clarify to him thai if I am quoting I am difiniteJy allowed to read. If I am quoting figures, I and allowed to read. And even if I am giving a speech I am allowed to read, if I feel like it. It is may privilege if I want to read.

MISS SAROJ KHAPARDE (Maharashtra): It is all right.

SHRI VISHVAJIT PRITHVIJIT SINGH How T was not going to read. But now I am going to hold it in my hand and read it out. (Interruptions)

The NMC is in a position to bear only 20 per cent of the project cost, amounting to Rs. 8.80 crores. The State Government has provided 3 crores for the same pro--ject in its Sixth Five Year Plan. Though the rest of the finance amounting to over Rs. 32 crores is available to commercial hanks who are willing and able to advance this money, the Reserve Bank has directed them not to do so since, according to the RBI, this is a traditional function of the Corporation and not a commercial proposition.

The State Finance Minister has written to the Union Miniser of Finance in his letter dated 13-6-1983 requesting him to persuade the Reserve Bank of India to provide the necessary permission. I would strongly urge the Hon'ble Minister to look into this matter and expedite the relevant permission.

While upon the subject of Water Supply and Sewerage, the Bombay Municipal Corporation had undertaken a similar project with World Bank assistance in 1974. And an agreement was signed between the Government of India, the Gov-. ernment of Maharashtra and the Municipal Corporation of Greater Bombay involving an .ssistance of 55 million US dollars. I will once again quote from the documents circulated by the Chief Minister:-

> "In terms of Section 3.01(b) of the Development Credit Agreement read with Section 2.03 of the Maharashtra Agreement, the entire proceeds of the

credit were required to be passed on to the Bombay Municipal Corporation through the Government of Maharashtra on certain terms and conditions. The request for passing on the entire credit was, however, not accepted by the Government of India on the ground that benefit of such aid is not available to all the States."

This approach of the Government of India has placed the Bombay Municipal Corporation in a difficult position. Under the financing pattern agreed upon with the I.D.A. the cost of the project was to be borne by the Bombay Municipal Corporation up to 40 per cent from its own resources, 30 per cent Government of Maharashtra and 30 per cent Government of India. Thus, for Phase I of the Project, the Government of India was to have passed on Rs., 45.05 crores while it has passed on only Rs. 23.22 crores. The burden of raising the additional resources was thus left to be shouldered by the Bombay Municipal Corporation.

I will now come to the snowballing effect. The cost of Phase.II of thr Water Supply Project which was estimated at R». 354 crores has now gone up to Rs. 64C crores due to high escalation in the cost The share of the World Bank to the pro ject cost has been fixed with reference t< the proect cost of Rs. 354 crores and esca lation to the tune, of nearly Rs. 246 crore is required to be borne by the Bomba Municipal Corporation and the State Goi ernment in addition to the share of the cc* which was to be borne by them as per tt old cost. In view of this position, t! finance of the Bombay Municipal Co poration has come under great strain ai they need to be helped to the maximu extent possible both by the Government India and by the Government of Mai rashtra. The then Chief Minister therefore, addressed a letter dated January. 1983, to the Union Minister I Finance requesting him. to release balance amount of Rs. 22.83 crores to Sfate Government for being passed or the B.M.C. TV Union Minister j Planning had informed the Chief Min by his letter dated 12.1.1983 that

[Shri Vishvajit Prithvijit Singh]

looking into the matter. The Finance Ministry has also been reminded of this on 2.5.1983. May I request the hon. Minister to kindly expedite this matter.

The Appropriation

Before closing I would like to mention the unprecedented flood -situation in the State which is still continuing. Over a hundred and twenty-five persons have died and 21 are missing in various Districts. I do not have the present day exact figures but a few days ago the district-wise position was;

Tremendous damage has also been caused

District			Dead	Missing
Latur .			10	
Parbhani ·	,		9	
Bhir .	•		2	
Aurangabad			3	5
Nanded			29	5
Yavatmal			8	3
Akoia .			6	1
Buldhanai			1	2
Amrawati			ı	2
Chandrapur	*			1
Vardha .				3
Kolhapur				1
Ahmed Naga	r		. 8	
Sindu Durg			. 1	
Ratnagiri			3	1
Raigarh		,	τ	2
Thane		,	5.	

to houses and to agricultural land. Apart from the r'vers, various major dams, as has been stated by the Minister of [rrigation in his statement today, such is the Nizam Sagar, Khadakwasla, tukadi, Pawana, Chinchgani and Ujjani >ams have also overflown flodded ountless acres of agricultural land.

Each time the State Government makes a request for aid, only a portion is granted. This again has a snowballing effect with, the losstb over the years amounting to hundreds of crores which becomes a heavy burden upon the State's resources. I am gratified to learn that a few days ago when the Chief Secretary to the State Government had sent an urgent telex to the Minister for Agriculture for Rs. 15 crores for aid for the flood victims, immediately an amount of Rs. 5 crores was granted. This great alacrity shown by the Government is perhaps fantastic. And that is why the amount of money which was distributed has been much higher than what it would have been, r could discuss the problems of Maharashtra for hours together. But shortage of time compels me to stop now with a fervent appeal to the Central Government to consider the appeal of Maharashtra for more funds in a sympathetic way so that the aspirations of my State, very aptly named Maharashtra because it has contributed so much to the nation, which are yet unrealised even after more than 36 years of independence, may be finally achieved.

SHRI LADLI MOHAN NIGAM: On a point of information. For my knowledge, I want to know whether it is a total quotation.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): He has made it clear Which was a quotation and which was not-

SHRI LADLI MOHAN NIGAM: Should his whole speech be taken as a quote?

THE VICF-CHATRMAN (SHRIMATI MARGARET ALVA); No.

SHRI VISHVAJIT PRJTHVIJIT SINGH: I have made three different quotations, I have mentioned where they are.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): He has made very clear wruarc the quotation begins and where it ends.

Now, Shri Nirmai Chatterjee.

SHRI NIRMAL CHATTERJEE (West Bengal): Madam Vice-Chairperson...

(Interruptions) The Minister may not reply to the points raised.

The Appropriation

THE VICE-CHAIRMAN (SHRIMATI MARGARET AI.VA). He wanted your

SHRI PATTABHI RAMA RAO: I did not catch her calling you.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): He has taken note of your name. You please start speaking Mr. Nirmal Chatteriee.

SHRI NIRMAL CHATTERJEE; This part of time which has gone should not be taken into my account.

Madam, now I will begin with a quote from the Finance Minister's Speech. In Part B, page 46, towards the end, when he was making his Budget Speech, he was taking credit. He was comparing the fact that in 1982-83, the Budget deficit was only Rs. 1935 crores, and that the present Budget deficit-inititally, without the changes in taxation proposed in the Budget at that time, that is, on the basis of the existing rates of taxation—would be Rs. 2,250 crores. He said, and I quote; "The Budgetary deficit at the existing rates of taxation would be Rs. 2250 crores." This compares with Rs. 1935 crores in the earlier year. Then he says, and I quote: "The proposed tax measures, taken together with the relief and concessions, are estimated to yield net additional revenues of Rs. 615.35 crores 'o the Centre, etc." Then the Budgetary deficit would thus get reduced to "Rs. 1565 crores which, hon. Members would agree, would not put undue strain on the economy. i.e. Rs. 1565 crores compared to Rs. 1935 crores. Now, with this Supplementary Budget, the proposal is to add another Rs. 300 crores to this. That brings us to Rs. 1865 crores which is comparable with the figure of Rs. 1935 crores.

I will also draw the attention of the House, through you. Madam, to the fact that this is still a Supplemenary Budget and one does not know what the Revised Estimates have in store for us. Now, I am drawing attention to this fact only to highlight that the budget deficit continues to be on as high a pitch as it was in the past with this difference, the difference is, that

862 RS.—16.

for a variety of reasons including a larger trade deficit last year the Finance Minister could claim that the prices, according to him, were under control. Even that claim is no longer possible this year, as we know from the discussion which took place only a few days ago. The pressure on prices this year, for reasons once again unknown, is more than in the last year. And, added to that if the deficit is of this order I wonder what is in store for the people at large for the subsequent part of this financial year. There is an alternative. The alternative is that in a supplementary budget, once again, say, in the winter session, if the Lok Sabha is not dissolved by that time, there will be fresh impositions of taxes, and once again, Madam, I appreciate that that will further swell the inflationary pressures. I say so because already because of certain peculiarities in our laws we see that even when Parliament is in session, the Finance Ministry does not hesitate to alter the rates of excise duties. It is a very strange system that even when the Parliament is in sessio^ and even when whatever has been proposed in the Budget and which has been sanctioned, throughi the executive fiat rates of excise, rates of customs duties can be changed and if we see the papers of last week only, would it surprise us to know that the changes in excise duties are in the direction of reduction in the case of luxuries like TV sets in the name of development of electronics? The excise duty on colour TVs and videos has been reduced. It would ultimately mean that the collection of excise duties from such luxury items would be reduced. And, if, therefore, the Finance Ministry tries to cover up this additional deficit by Rs. 300 crores, he will be coming before us to tax the essential commodities and that will once again mean adding further to the inflationary pressures.

Now, I will also indicate the state of the economy 'n the context of which, and oblivious of which, the Finance Ministry is behaving. Now, if we see the grants, there is an interesting item. In the grants one item says that a loan to subsidise fertiliser consumption to the States would be given. I will remind he House, through you. Madam, that it is one of the claims of the 'Finance Mi.nister that if the IMF is constraint on him in terms of subsidies, he

[Shri Nirmal Chatterjee] proudly says, why is it that he is giving subsidies to fertilisers? My humble submission is that it is not for the benefit of our agricultural population. The fertilisers, a major part of which is imported and manufactured by the multinationals and which is imported at a tremendously subsidised cost and dumped prices, compared to the manufacturing prices at home, are still not being sold because the consumers of these fertilisers are brought to a situation where they no longer can buy the fertilisers at these prices. And, therefore, I will »ay that it is the dictate of the IMP that unless the IMF loan can help sell the products of the multinationals of the world, what is the use of the IMF loan? And, therefore, Madam, our economy, whose market has sunk to this extent, is forced to give additional loans and therefore this additional grant has to be brought forward before Parliament.

I do not have much time. But in view of the facts that th» market is shrinking while simultaneously prices are rising, I want to know what the state of the economy People are unable to purchase commodities and yet the prices are rising. What is the explanation? The explanation lies in the entire financial policy of the Government. What is that policy? That policy is that within the country, rou have to have a kind of development which initially will begin by saying that ft s the commanding height of the economy, uid therefore, it is the Government's departmental undertaking. In a few days, a a few weeks, it will be modified in the lame of the production not going up, thai et us have public sector corporations. la inother few days or few weeks, it will « suggested that even the public sector orporations are inefficient; let us havs)int sector corporations and after that, il ould be argued, let us leave it to the prf-ate sector. And what will happen in laking the choice has already happened, i you have seen. The Government is swilling to buy products from the khadi ctor and all kinds of reasons are there; e employees are agitating that they will i longer wear khadi and they want poly-ter fabrics and therefore, the khadi, 60 r cent of which is purchased by different jvernment concerns, will no longer be

sold and the people employed there would be discharged. That is the newspaper report. And who will step in? The big textile mills will step in and this is how we see scuttling of the khadi industry sector by the large house, of the country. You are not satisfied even there. You say then that you have to give subsidy to MRTP houses; you have to give subsidy to FERA companies, free relaxation in terms of the export zone areas, in terms of the FERA companies. The concession, one after another, that you are giving, is leading not to any economic development of the country at all but i* leading to the amassing of fortunes, and the outgo of foreign exchange from our country. I am drawing this alarming picture as to what is going to happen to-marrow. Tomarrow there will be a» longer any IMF fund. As you know, the IMF funds have a rate of interest which, is lower than the rate of interest available in the international commercial banking, and after the IMF fund is exhausted, what is going to happen? What is happening to our international trade? If not willfully, we are frequently misled by ail kinds of figures. I find that even in tifte international trade, when our Minister* claim that we are having a better fortune, that is not so. t submit, oil was the explanation for the IMF fund. If you loot at non-oil trade our trade gap has widened. The trade gap is becoming more unfavourable if we exclude the oil trade and exclude our oil exports. I therefore, say that increasingly we are going to be indebted to the foreign sources. Once again I refer to the World Bank report challenging the Finance Minister's statement that not more than 15 per cent of our debt is equal to 15 per cent of our exports. In fact, the World Bank has come out with an estimae which says that in coming years, it is going to become 30 per cent of our export trade. That means, the people of our country are starving. Very lately, we have been accused of populism. Only vesterday, the Finance Minister has accused the West Bengal Government which has collected— he has admitted this himself-the largest amount of funds in the last five years. The Finance Minister accuses the West Bengal Government because of our populist me-

aSures like, for example, equalising the salary of the State Government employees lo that of the Central Government employees, regarding whom a new Pay Commission had to be appointed. This has only been equalised, with the present scale of pay of the Central Government employees. We are accused of populism because agricultural labourers who have Crossed sixty years and who are no longer in a position to work in the fields have been granted pension. We are accused of Populism because pension has been granted for the poor. I am surprised that the Finance Minister makes this kind of statement when only the other day-whether it is populism or whether this has been done keeping in view the coming elections. I do not know—the Prime Minister announced the employment guarantee scheme. This is a farce. Of this, there is no doubt (Time bell rings)

The Appropriation

SHRI HAREKRUSHNA MALLICK: Madam, let us sit late and discuss this a little more in detail so that things would be coming out.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): You give up your time then. Mr. Chatterjee, have exceeded your time. I would give you two more minutes.

SHRI NIRMAL CHATTERIEE: Madam, it has been said that this scheme will cost Rs. 100 or Rs. 200 crores. But recent estimates indicate that you will be requiring a staggering sum of Rs. 20,000 crores for this scheme. What is popul ism*? I would like you to consider. When the West Bengal Government or 1he Maharashtra Government, for that matter, takes some steps in this regard, was it for development or not? Now, jet us take these grants. I am giving a break up of these grants. This is a very pec uliar way in which we are making our estimates. Your Rs. 636 crores is break-up of a capital expenidture of Rs. 314 crores and a revenue expenditure of Rs. 321 crores. But your plan expenditure is Rs. 535 crores. If these figures carry any sense, it means, your plan expenditure includes not only capital expenditure but also revenue expenditure,

whose other name is development expenditure, May I enquire from the hon. Minister that what the West Bengal Government did, was it called development in terms of the people? If this is so, why should we be accused of populism? And from this additional Rs. 600 crores gross and Rs. 300 crores net, why are we not subsidising such schemes which will have much more impact on economic development than anything else, than any concessions given to the FERA companies, than any concessions which you hope will generate production and influence supply? I would like to conclude because I do not have much time

You always say that if production more, it will have an impact on the prices I would like to know from you, fron 1950 till today, 1983, which are th< items which you could not produce mor< and which are the items which you hav< produced more whose prices have conn down, If it is increased production, whicl will reduce the prices,-this is a time-worn theory of economics of the 19tl Century which you still continue to dol out-then, why this has not happened' There are many Nobel laureates in econ mics. None of them, so long as they ar following this path of giving incentives t the rich, incentives to the big people, t the profit-mongers, have been able t control inflation, have been able to li the people up from below the poverty line Your biggest friends-the biggest democi acy, not the largest one-as recent repor say, still have 15 per cent of their popu ation below the poverty line. It is th policy borrowed from them, succumbh to their agencies like the World Bank at the IMF that you are following. And th is what leads you to come before tl House with this Supplementary Budgi with this Appropriation Bill, in order be revised orice ?gain towards the end the year if in the meantime elections i not overcome you.

श्रीमती रत्न कमारी (मध्य प्रदेश) उपसभाष्यक्ष महोदय, स्वतंत्रता प्राप्ति है

[श्रोमतो रतन कुमारी]

I he Appropriation

35 वर्षे व्यतीत हो चुके हैं। हमारी सरकार देश के सर्वतीनम्खी विकास में दत्त चिरा है। देश बहुत बड़ा है ग्रीर जनसंख्या बढ़ती जा रही है। किसी भी शासन को प्राथमिक ग्रावश्यकतायें पूरी करने का कर्तब्य पूरा करना अनिवार्य है। हमारे देश की 85 प्रतिशत जनता गांवीं में निवास करती है। कृषि और कृषकों की उन्नति किये बिना देश में प्रगति हो ही नहीं सकती । मुझे हर्ष है कि इन मांगों में कुणि पर ध्यान दिया गया है। दीज, उर्वरक श्रोर सिचाई ये ही खेती के प्राण हैं। इनकी जरा भी उपेक्षा नहीं होनी चाहिए । यद्यपि बजट में इन पर काफी राणि रखो गयी है। ग्रीर ग्रव संचित निधि में से भी इनकी मांग है। सरकार के कृषि मंत्रालय एवं सिचाई मंत्रालय को ध्यान से इस राशि का क्रियान्वयन देखना चाहिए । जितना प्रावधान है वह किसान तक पूरा का पूरा पहुंचता है या नहीं यही सबसे ग्रावश्यक बात है। खेती में समय का बड़ा मूल्य है। बग्नाई ग्रीर सिंचाई में यदि 10-20 दिन का भी विलम्ब हो गया किसान को समय पर खाद, पानी और बीज नहीं मिला तो फसल पूरी प्राप्त हो नहीं सकती। किसान की हानि देश की हानि है। जिसने विभाग कार्यरत में हैं अनेक ऊंचे अधिकारियों का थम कर्तव्य है कि किसान को समय पर पूरा पूरी मदद, बीज, खाद और पानी ही अपनी देख रेख में पहुंचायें। हमारे शि के ऊंचे अधिकारी विद्वान हैं, अपना वेषय ग्रीर कर्तव्य समझते हैं, देशभक्त , में उन से आशा करता हं कि इस गर्य का सम्पादन देशभक्ति की भावना करेंगे, नौकरी की भावना से नहीं।

हमारे दूर के गांवों में पीने के पानी ो समस्या अभी भी अपने विकट रूप उपांस्थत है। आधा से आधिक गांवां की ग्राबादी स्वच्छ पेयजल के ग्राभाव से ग्रस्त है। इस ग्रांर भी सरकार का प्रयत्न युद्धस्तर पर ग्रापेक्षित है।

हमारी प्रधान मंत्री जी के बीस सूत्री कार्यक्रम का यह प्रावश्यक सूत्र है। संसाधन जुटाने का कार्य केन्द्र ग्रौर राज्यों का है।

विद्युत विभाग में संसद द्वारा वड़ी राशि दी गयी है। उसके लिये भी बड़ी तत्परता की आवश्यकता है। सिंचाई ग्रीर उद्योग दोनों ही विद्युत पर निर्भर है।

मध्य प्रदेश में कई सिंचाई योजनायें चल रही हैं। वड़ी योजनायों में बरगी बांध जो नर्मदा पर बंध रहा है उसकी प्रगति शोचनीय है। जिस रफ्तार से काम चल रहा है, उससे वह वर्षों तक पूरा नहीं होगा। इस सिंचाई योजना से लाखों एकड़ भूमि की सिंचाई होने वाली है। वहां यदि वित्तीय साधनों की कमी है तो केन्द्र को प्रादेशिक सरकार को धन की सहायता कर यह योजना शीन्न पूरी करवानी चाहिए। इसी प्रकार छोटी योजनाओं को खटाई में डाल दिया गया है। उस पिछड़े हुए और ग्रादिवासी बहुल प्रदेश को ग्रागे वढाने के लिये केन्द्र को ध्यान देना चाहिए।

इस पिछड़े प्रदेश में वहां के प्राकृतिक साधनों का दोहन कर उद्योगों को स्थापना की समस्या अभी तक ज्यों की त्यों पड़ी है। उद्योगों को स्थापना से ऐसे बेरोजगारों को काम मिलेगा जो शिक्षित और अभिक्षित दोनों प्रकार के हैं और वड़ी ही दुर्देशा में जिनके दिन बोत रहे हैं इस समस्या के प्रति केन्द्र की सहानुभूति राज्य सरकार को अपेक्षित है। इसी प्रकार ग्रामीण रोजगार योजना भी 20 सुन्ना में है। उसका क्रियान्वयन आवश्यक श्रीमती रत्न कुमारी

है। गांवां से शहर की ग्रोर भाग रहे यवक वर्ग को इन्हीं योजनास्रों के फ्रिया-न्वयन से रोकना संभव हो सकेगा।

The Appropriation

इन सभी प्रमुख कार्यों में अब तक कितनी उपलब्धियां हुई हैं इनको देखना ग्रीर समझना भी सरकार यावस्यक है क्योंकि इन योजनायों में धन लग रहा है। परन्तु परिणाम जैसे चाहिए वैसे हो नहीं रहे हैं। जब तक शासन द्वारा इन योजनाओं की परीक्षा मजबूती से नहीं की जायेगी तब तक कोई सफलता मिल हो नहीं सकती ।

में इन थोड़े से सुझावां के साथ इन मांगों का समर्थन करती हं।

SHRI R. MOHANARANGAM (Tamil Nadu); Madam, Vice-Chairman, at least I am given an opportunity to speak on this Appropriation Bill exactly at 6.55 and that too when you. Madam, in the Chair are in a sleeping mood and our Finance Minister who was .also the hon. Minister of our State of Tamil Nadu, belonging to Andhra Pardesh, is here, and you, Madam, belonging to-I do not know - Madras or Karnataka and our hon. Minister are well versed with. the developnient and activities of our Tamil Nadu State

Within six months after the presentation of the Budget, again our Finance Minister has come forward with Supplementary Demands for Grants amounting to Rs. 636 crores. I really appreciate that he has come forward with a very lump sum for the economic development of this country. As a student of Economics, I know how the deficit finance is compensated and how our Ministers are getting money from different sources. Either they have to borrow money from foreign countries or they have to borrow money from our own people, or they have to print additional currency. In all these three things, as far as I know, we have reached our maximum. Therefore, I do not know how he is going to finance. But I can tell you

that even now when he has com* forward with a demand of Rs. 636 crorti for the development of the country from Kanya Kumari to Kashmir, even after fulfilling Five Plans and when we have already completed 50 per cent period of the Sixth Five Year Plan. and even after spending crores and crores of rupees for our economic development, still the basic necessities of this country have riot been fulfilled, [do not know when we are going to cement the gap between the few rich monopolists and lakhs and lakhs of poor people who are under the poverty line. Even after, as I said, completing three years of I -the Sixth Plan, we find that 73 per cent of the total population of the country is under the poverty line and 2 crores o: unemployed graduates are just wandering in the streets to get suitable employment

(No. 4) Bill, 1983

As a person coming from my State o Tamil Nadu and as a person who belong to the Southern part of the country, whei ever we speak anything about our educa tion or food or health, or roads an means of ccmsjiiicatron, or providin drinking water faclities, our Ministers use to say: "All these are State subjects". Jo not know exactly what the State sul jects are and what are the Central subjec and what subjects are in the Concurre List. Year by year, fnsrj are encroachii upon the powers of the States and tl States have now become municipality or, if I am permitted to say, they ha become second class Panchayat Board;

Madam, when this is the position, I not know how he is going to spend 1 entire amount and how he is going see to the equal distribution of this a ount and how he is going to spend 1 entire money throughout the country wi out any discrimination. He was our i mer Minister of Tamil Nadu State ; when I was studying in high school think he was our Minister there and 1 hi he will understand it easily if I say a thing about the water position of State. More than three years have i sed since we received the rains in JV ras city and for the past two years have been discussing and speaking al the water scarcity in Madras city. If tl is such water scarcity in the city of J>

[Shri R. Mohanarangam]

The Appropriation

there will automatically be some revolution and all these grievances will definitely he redressed. But because we are 1200 miles away from this place and by nature we are conservative people and because we belong to a very poor State and we ourselves somewhat manage to bridge the deficit and to fulfil our aspiration and ambitions to a certain extent, nobody bothers about us. After spending more than 10 to 15 crores of providing water facilities and throughout the Madras city aiid suburban areas, we were in a position to face this problem but we are not in a position to give water for exactly 5,8 crores of people of Tamil Nadu. If anybody says that there is water scarcity in in Tamil Nadu, kindly do not think that we have water scarcity only in the capital of our State, Madras "city. Throughout the southern districts we have the scarcity. So far we have spent more than Rs. 15 crores for that particular only. Why I am stressing this fact because we have already asked the Central Government, and we have asked the Finance Minister already through our Ministers, through our Special Representative and that too, through our Chief Minister-that we need Rs. 50 crores exactly and only for this particular purpose of providing water for the whole people of Tamil Nadu. Not even a single dirtrict is left without this problem, and we hate o provide water for the entire district. ITiat is why I asked our hon. State Finince Mlinster to grant a minimum of ts. 50 crores for this particular purpose lonebecause water is one of the necess-lies. Without water we cannot live, with-ut water we canont speak on the floor of 'arliameBt, without water we just cannot till on. That is "why, Madam, I request le hon. Minister to grant Rs, 50 crores 5 was asked by our State Government ist 15 days ago, and I hope the hon, inance Minister will take the entire res-insibility of providing Rs. 50 crores for is particular item alone, because your others are suffering there for the past ree years. If you ask any child there ider five years of age what is rain, he II say, I do not know. Such a kind of uation is prevailing in Madras city, there

is no water at all.

I do not say that our hon. Minister is misleading the House. Because of age-but he wiU not agree-he has conveniently forgotton certain facts. Just two months back when I was speaking on the same floor, I wanted rice for our State and requested our State Minister to send one lakh tonnes for our State. He said, your State Government has not asked. I showed him the papers—a book containing 24 pages-and I had mentioned the dates also, when we asked for rice, when I met our hon, Minister for Agriculture, when we met the Prime Minister, and also we submitted a memorandum to the Prime Minister with the signatures not only of the ruling party members of my State but also the ruling party at the Centre, nam. ely, Indira Congress or National Congress-whatever may be the name—and we submited memorandum to the hon. Minister asking him to send rice for our State. He has stated, I have not received any letter from your State. I told him that I had already sent some letters. To my surprise, while I was going through the proceedings of Lok Sabha-it is not good on my part to reveal it on the floor of the House but, anyhow, if I do not mention it, definitely I will be failing in my duty and so I am tempted to mention it—I found that when one Member asked why they have not sent rice to Tamil Nadu, he replied, "They have not asked me anything so far." Just two days back he replied like that. And such a very good Minister.

(No. 4) BUI, 1983

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Perhaps you asked some other Minister-not him.

SHRI R. MOHANARANGAM: No. He was there. Unless and until I have the entire facts or am appraised of the entire situation, I will not come and spejfk here. He is a brother from our neighbouring State.

SHRI PATTABHI RAMA RAO Bui what have I to do with rice? Madam, 1 don't understand what he is talking about.

SHRI R. MOHANARANGAM: I said, one of the Members of Lok Sabha, just two days back, asked you to send rice

for Tamil Nadu State. You have said that the Government of Tamil Nadu have not sent any letter to you so far.

The Appropriation

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA); He sends only the money—he does not send rice. That is some other Ministry.

SHRL R. MOHANARAGAM: Rice from the Central pool.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Rice is not his Ministry-it is some other Ministry. He can only send money.

SHRI R. MOHANARANGAM: This Minister has replied. It was the Appropriation Bill in Lok Sabha. I have seen the name also. If I am somewhat mistaken, I stand corrected, but I have seen the debate. That is why 1 am telling him. Anyhow, Sir, you were not there?

SHRI PATTABHI RAMA RAO: In Lok Sabha. Madam, there were a number of issues raised. I replied td each" issue as far as 1 could. But there was not much time left and the Deputy Speaker did not allow me to speak at length. He particularly said, you reply only to one point each of each Member and not more than that. So, 1 do not remember if I said it. But, it was on the basis of information supplied by the Department that I spoke.

SHRI R. MOHANARANGAM: Do you agree?

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA); He will answer at the end

SHRI R. MOHANARANGAM: I may not be knowing that much English. But when I was going through the proceedings just now, this is what I found; or they might have wrongly printed it. Anyway, I request him, through you, Madam, to send sufficient quantity of rice to our poor State, viz., Tamil Nadu. And we have asked for funds for water. lust now not only the people of Tamil Nadu are suffering for want of water, even in the forests animals are suffering for want of water

We have asked for Rs. 40 lakhs for this. They have agreed to give Rs. 20 lakhs. Since we have to protect our animais also, I ask him, through you, to grant us Rs. 50 lakhs. I do not know what he is going to do about it.

While I am at it, I come to the main point of the Sri Lanka people. Though it is a separate issue, I have to link ii up with financial matters in respect of persons who are coming from Ceylon to Tamil Nadu. They will not come to Uttar Pradesh, Bihar, Orissa or Madhya Pradesh; they will come only to Tamil Nadu, their motherland, not their native land. When they come with some materials and commodities, there is a ceiling beyond which, they cannot bring, say, goods worth R». 5,000. On totally compassionate grounds and on humanitarian grounds, they should be allowed to bring whatever they can from that country to our State. Tamil Nadu. There should be no ban on them and they should not be prevented from bringing things from Ceylon. I requesl him to give permission in this regard to persons coming from Ceylon to Tami Nadu.

And next one is coal Isupply. We ar< depending on the thermal power stations (Time-bell rings) Only five minutes have

THE VICE-CHAIRMAN (SHRIMAT MARGARET ALVA): No, you hai taken seven minutes.

SHRI R. MOHANARANGAM: Ai out of these seven minutes: te-fras svn lowed three minutes. All right, within to minutes, I will finish.

As I was saying, we are depending < our thermal power stations. We cam improve our industry. We are alreary backward. We are already 30th in respi of being backward. That is what y would find if you go through the list. Si a backward State should come up. I until and unless we get sufficient quan< of coal, we cannot come up. Therefore request him to give us grant for Supply coal. Previously they used to give 1 wagons, but now it has been reduced 500.

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Next the Master Plan for development of our State. A question was asked laist year and the Minister of Tourism and Civil Aviation said that a sum of Rs. 25 crores was 'sanctioned for development Rameshwaram, Mahabalipuram and Kanyakumari. When 1 asked him again, he replied the same. He said that within a year it would be taken up. Out of Rs. 636 crores, he can afford to give us Rs. 25 crorefs for this scheme

Some friend asked about the Vizag steel plant. He does not know what would happen to Vizag. He happens to be a Minister from that Place. He may be doing certain things for the Vizag steel plant, but the Salem steel plant which was sanctioned some 20 years ago has been converted into Salem rolling mills. I request him to spend Rs. 100 crores for development of Sfvem steef "lp1arfD "Then only Salem will come up; my State will come

With these words and with the blessings of our Minister, I conclude my speech.

श्री रामानन्द यादव (बिहार) : महोदया, मैं एप्रोप्रिएशन विल न० 4 जा समर्वन करने के लिये खड़ा हुया हूं। इतने में कुछ मुद्दों को तरफ सरकार का इवान आकवित करन। जनहित में जित और अच्छा समझता हुं और इस से सरकार का भी फायदा होगा धौर जनता का भी फायदा होगा ।

महोदया, यह निविदाद है कि इधर के कुछ महीनों में जो मनुष्य के लिये बावश्वक वस्तुएं हैं खाने वे लिये या बुउरो बोजें हैं प्रति दिन में उपयोग साने बाली, उनकी कीमतें बढ़ो हैं। सेकिन यह बात मो बही है कि जिस माता में कीमतें ५हले बढ़ा यी उस से कम माना में बाज कोमते बढ़ा है, लेकिन फिर भी यह आवएयक है कि इन बढ़तों हुई कीमतों को सरकार रोकने के लिये बचेष्ट हो। सरहार धगर कोमतों को नहीं रोकेगी बहुत बुरा नुकक्षन हो वो इससे सकता है। यह कीमतें बढ़ती हैं तो

धनो धौर गरीब को वे नहीं पहचानतो हैं। सबको कोमतें छतो हैं। लेकिन धनिक दर्ग के लोग पैसे ज्यादा लेते हैं गीर ग्रंपनी धादश्यकता की मोज खरीद लेते हे लेकिन गरोब त्वक पास पैथे न रहने के कारण और रुपये का ग्रयम् यस होने है कारण वे ग्रपना प्रावश्यकताची की चीजें नहीं खरीद पाते ग्रीर उनको संख्या देश में बाज 45 से 75 फोसदी तह हैं। कुछ ही लोग हैं जो प्रयंत लिए कुछ पदा कर लेते हैं ग्रोर कुछ नगण्य बोज हो उन्हें खरीदना पड़ता हैं लैकिन अधिकतम चरोदने वालों की संख्या इस देश में हैं घोर जब कोमर्से बढ़ता है और उनको छत्। हैं तो जनका ब्राक्रीण सरकार है कपर बढ़ता है। ऐसा स्थिति में सरकार का प्रथम कर्त्तका है कि बढ़ता हुई कीमली को रोकने के लिए ग्रायरन हैंड से काम करें। यह देखा जाता है कि कीमतों के बढ़ने में सरकारी मशीनरी का भी योग-दान गहुत होता है और हमारे जितने भो कानून वने हैं प्राफिटियरिंग कम करने के लिए उनका उपयोग ठीक नहीं होता है। प्रफिटियरिंग, ब्लैक मार्केटिंग करने वाले और पश्चित डिस्ट्रोब्य्शन से नाजायन लाभ उठाने वालों पर प्रकृश लगाने में स्रकारो मशीनरी समर्थ रहतो है और उनके कनाइवेंस से लोगों के पास सामान नहीं पहुंचने देतो हैं । इसलिए पब्लिक डिस्ट्रीब्य्यन की मशीनरी पर तरकार को अंक्ष लगाने की बावश्यकता है।

महोदया, धाज भी भारत की इका-नामी एप्रिकल्चर पर निभंर है। 75 परसेंट इकानामी को अग्निकलचर कंटोल करती है। जिस साल वर्षा नहीं होती अन्त की उपज कम होती है, उस साल हर तरह की असुविधायें देश में पैदा हो जातो हैं। हमें बाहर से ग्रन्त व खाने का सामान मंगाना पढता है जिससे हमारा

ट्रेड बैलेंस खराव हो जाता है। इसलिए जरूरो है कि हम एप्रिकल्चर के सुधार का अधिक से अधिक प्रयास करें। अभी देश में बड़े-बड़े 44 प्रोजेक्ट्स भारत सरकार ने लिए हैं जो इनकंप्लाट हैं और वह इरिगेशन के प्रोजैंक्ट्स हैं। उनको पुरा करने को सबने पहले व्यवस्था होनी चाहिए। ये ग्राज से 20-30 साल पहले ग्रारम्म हए । जैसे बिहार का गंडक प्रोजेक्ट टेक-यप हुआ और आज तक कंप्लोठ नहीं हुआ और मैं समझता हूं कि एक चौबाई हिस्सा भो काम उसमें नहीं हुआ है। बड़ो-बड़ी नहरें खोड दी गई हैं लेकिन उनसे छोटा-छोटा नहरें हेन्द्र निकाल कर दिवाई को स्विधा नहीं दो है। फल यह होता है कि हर वर्ष नहरों की लागत बढ़ती जाती है। उसमे लगे हए इंजानियर और कार्नेक्टर्स लूट कर रहे हैं और जो पैसा देते हैं उनका सद्योग नहीं हो पाता है। जो ठेकेचार ग्रीर इंजीनियर हैं वह कुल पैसे का 50 परसेंट मिल कर खा जाते हैं, मधिकल से 25 परसेंट उसका काम बाता है । मैं चाहता है कि गंडक प्रोजैक्ट जो बिहार का सबसे अच्छा प्रोजेंक्ट है, जहां की बरतो सोना उगलतो है, डा॰ राम मनोहर लोहिया ने भो कहा था कि चंपारण की भूमि ऐसी है कि इसकी सिचाई की सुविधा मिल जाए तो सारे देश को वह खिला सकतो है। तो गंडक प्रोजैक्ट को पुरा करने की व्यवस्था की जाए । इससे गोरखपुर, देवरिया का हिस्सा भी लामान्वित होगा । लेकिन ग्राज 20-,25 सालों से गंडक प्रोजैक्ट कंप्लोट नहीं हवा है। ऐसे हो अध्रे पड़े हुए हैं। कितनो नहरें खुली हुई हैं, भानी उससे वह कर निक्त जाता है। किसानों ने अपनी मेहनत से अपने खेतों में घान के बीज लगा रखे हैं, वे भी वह जाते हैं। ऐसी सुरत में मैं सरकार से आग्रह करूंगा कि जितने इरोगेशन के बड़े-बड़े प्रोजैक्ट या छोटे प्रोजैंक्ट सरकार के चल रहे हैं ग्रीर स्टेट गवर्नमेंट के मातहत चल रहे हैं उन्हें कम्पलीट कराने का जल्ट से जल्द सरकार प्रयास करें। उन स्टेट मरकारों को लिखे कि वे इनको कम्पलीट करें।

में अपने राज्य की तरफ भारत सरकार का ध्यान आकर्षित कराना चाहता हं। आज बिहार की स्थिति यह है कि सारे बिहार में ग्रकाल की स्थिति पैदाहो गई है। वर्षाएकदम नहीं ई। किसानों ने अपने खेतों में जो धान के बीज वो रखे हैं वे सुख रहे हैं। किसान कुमों से या कहीं छोटे तालाव हैं उनसे पानी लेकर धान को बचा रहे हैं। स्थिति ऐसी हो गई है कि अकाल की स्थिति सारे विहार में हो गई है। कहीं भी वर्षा नहीं हुई । मैं समझता हं 20 परसेंट को धान की खेती नहीं हो षाई है। ऐसी स्थिति में सरकार को सोचना चाहिये कि बिहार को किस तरह से मदद की जाए । पहले ही से सरकार को इस संबंध में चितन करना चाहिये। बाज हम देख रहे हैं अनेक प्रांतों में वर्षा काफी हुई है। वहां धान का रोपण हो गया है या दूसरी खेती हो गई हैं लेकिन बिहार राज्य में आज तक धान का रोपण जहां पहले इस समय तक हो जाता था, वहां नहीं हुआ है।

श्री रामनरेश कुशवाहाँ (उत्तरप्रदेश) : उत्तर प्रदेश में भो यही हालत है।

श्री रामानन्द याद व: क्योंकि स्थिति वड़ी खराव हो गई है इसलिये सरकार को पहले से सोच कर कि इस संबंध में कौन से कदम श्रागे उठाये जायेंगे, इस पर चिंतन करना चाहिये। हमारे बिहार राज्य में सबसे श्रीधक मिनरल्स मिलते हैं। कोयला मिलता है, बांक्साइट मिलता है, चाइना क्ले मिलता है श्रीर दूसरे मिनरल्स मिलते हैं। लेकिन बिहार राज्य को रेवेन्यू सेण्ट्रल

[श्री रामान यादव]

पुल से बहुत कम मिलता है। जब बिहार की सरकार ग्रधिक शेयर मांगती है तो सेण्टल की तरफ से नहीं दिया जाता है। एक बात है कि जितने पव्लिक ग्रंण्डर-टेकिंग हैं बिहार में, जैसे कीयने का है, उनके दप्तर दिल्ली में हैं या कलकत्ता में हैं। कोयला सेल का ग्राफिस कलकत्ता चला गया है। कोयले का हैड श्राफिस कलकत्ता चला गया । सबसे ग्रधिक कोयला हमारे स्टेट में होता है, बिहार राज्य में होता है। उसका ग्राफिस लोकेट होना चाहिए रांची में क्योंकि यह सेण्टर में पड़ता है। उड़ीसा इसके पास है, बंगाल इसके पास है। लेकिन यह चला मया है वैस्ट बंगाल में। इसो तरह से स्टील प्लांट का ग्राफिस भी रांची में होना चाहिए लेकिन वह उठ कर दिल्ली चला गया है। क्योंकि यहां के ग्रफसर चाहते हैं कि इस सैल का ग्राफिस यहां दिल्ली में मौज-मस्ती करे, यहां का हवा-पानी लेते रहें। वे यहां के हवा-पानी, मौज-मस्ती को मूल नहीं सकते। भारत सरकार को सेण्ट्रल केवीनेट ने यह पास किया कि सेल का भ्राफिस रांची में होना चाहिए । लेकिन जबर्दस्ती से यहां के ग्रक्सरों ने दिल्ली में बना लिया। इस्पात भवन बना लिया। यहीं से सारा कण्ट्रोल करेंगे। यहां से कण्ट्रोल करेंगे भिलाई को, राउरकेला को, बोकारो को, दुर्गापुर को कंट्रोल करेंगे। ऐसी हालत में हमारे बिहार राज्य का रेवेन्य भी नास में जा रहा है। कण्टोल ठीक से हो नहीं पाती है। इस वजह से स्थित बद्तर होती जा रही है। ऐसी स्थिति में सरकार को इन सब बातों को ग्रभी विचार करना चाहिए।

दूसरे मैं यह कहना चाहता हूं कि
बरौनी में पैट्रो-कैमिकल कम्पलैक्स खुलने
बाला था। पता नहीं क्या कारण है
भारत सरकार बिहार की तरफ नजर नहीं
दौड़ाती है। इसी प्रकार से थरमल

पावर बनने वाला था। बिजली का श्रभाव है इसलिए जो पैटो-केमीकल कम्प-लैक्स बनने वाला था बरोनी में, वह उठ कर कहां चला गया हम को नहीं मालुम। मैं जानना चाहता है कि बिहार में पैट्रो-कैमिकल्स का कारखाना क्यों नहीं बैठाया गया ? वहां पर नैप्या भी काफी माला में निकलता है। रा-मेटिरियल श्रासाम से मंगाया जा सकता है । डिब्रगढ श्रौर गोहाटी से सभी चीजें मंगाई जा सकती हैं। पैट्रो-कैमिकल्स वहां पर नहीं बैठा कर दूसरी जगहों पर बनाये जाते हैं। ऐसी स्थिति में विहार की ग्रनइम्प्लाय-मेण्ट की स्थिति को दूर करने के लिए ग्राप क्या कदम उठा रहे हैं ? बिहार राज्य में बहुत बड़ी तादाद बेरोजगारों की है। ग्रगर वहां पर पैट्रो-कैमिकल्स का कारखाना बन जाता तो उससे चाहे 1 परसेण्ट हो या हाफ परसेण्ट हो या 0.1 परसेण्ट हो, ग्रनइम्प्लायमेण्ट की समस्या हल हो सकती थी। यह कारखाना वहां पर न लगाने के कारण ग्रनइम्प्लाय-मेण्ट की समस्या वहां पर बढ़ती जा रही है। बिहार में काफी माता में कोयला होता है, विहार में रिफाइनरी है ग्रीर वहां पर ग्रन्थ दूसरे भी कुछ कार-खाने हैं, लेकिन उनमें सब बाहर के लोग हैं। बिहार के लोगों को काम नहीं मिल पाता है। इसलिए मेरा निवेदन है कि बिहार की बेरोजगारी की समस्या को हल करने के लिए वहां पर कारखाने खोले जाने चाहिए।

महोदया, विहार दो भागों में बंटा हुआ है। एक नाथं बिहार ... (व्यवधान)। अरे भई, बानर की तरह से क्यों उछल-कूद मचा रहे हो एक पेड़ से दूसरे पेड़ में क्यों कूद रहे हो?

मैं यह कह रहा था कि बिहार राज्य दो भागों में बंटा हुम्रा हैं। एक गंगा के इस पार और दूसरा गंगा के उस पार । बहां पर उत्तरी बिहार का इलाका है बहु सब से पिछड़ा हुम्ना

इलाका है । वहां पर कोई उद्योग धन्धे नहीं हैं । सिर्फ एक चीनी की मिल हैं। इस साल वर्षा न होने के कारण वहां की स्थित बहत ही खराब हो गई है। वर्षा न होने के कारण धान की खेती भी नहीं हो पा रही है। वहां की स्रावारो भी बहुत ग्रधिक है। वहां पर एक वर्ग मील में चार हजार श्रादमी रहते हैं। योरोप के अन्दर जर्मनी की आबादी प्रति वर्ग मील सबसे ग्रधिक है । वहां पर भी सिर्फ एक वर्ग मील में 6 सौ ब्रादमी रहते हैं । ऐसी सूरत में बिहार में विकराल समस्या पैदा हो गई है। ग्राज वहां पर वर्षा न होने के कारण ग्रकाल की स्थिति पैदा हो गई है। नाथं विहार में जो कांटी थमेंल पावर स्टेशन बनना है उसको जल्दी से जल्दी परा किया जाना चाहिए । कांटी थमंल पावर स्टेशन के किमशिनिंग में देर हो रही हैं। मैं चाहता हं कि इस काम को तेजी से किया जाना चाहिए।

विहार राज्य में 28 श्गर फेक्ट्रीज हैं। वहां पर स्थिति यह है कि किसानों को ईख का दो सौ और तीन सौ करोड रुपया बाकी है . . . (ब्यवधान) । किसानों से गन्ना ले लिया जाता है, लेकिन उनके बकाया की राशि नहीं दी जाती है। अगर किसानों का दो सौयातीन सौ करोड़ रुपया बाकी होगा तो वे लोग किस प्रकार से अपनी जिन्दगी चला सकते हैं । स्राप जानते हैं कि शगरकेन हो एक ऐसो कोप है जिससे उनको पैसा मिलता है। इसलिए मेरा सरकार से निवेदन हैं कि किसानों की बकाया की राशि शीध दी जानी चाहिए और वह सूद के साथ दी जानी चाहिए । मिल-मालिक सुद के साथ वह राणि नहीं देते हैं । मेरा यह निवेदन हैं कि किसानों की बकाया राशि सुद के साथ उन्हें दी जानी चाहिए । ग्रभी कॉशंग सीजन खत्म हो गया है और अनत्वर में फिर शुरू हो जाएगा । हमारी पार्टी किसानों

की भलाई के लिए कदम उठाना चाहती है और वह किसानों के हित में कदम उठा भी रही है और आगे भी उनके हित में काम करेगी । मैं सरकार से सिर्फ यह आग्रह करना चाहता हं कि शगर केन का प्राइस जो मिल-मालिकों को देना है, चाहे वे प्राइवेट मिल-मालिक हों, चाहे कोग्रापरेटिव सेक्टर के मिल-मालिक हों, चाहे स्टेट गवर्नमेंट की मिलें हों या सेन्टल गवर्नमेंट की मिलें हों, सब को किसानों की बकाया की राशि का भगतान शीघ्र करना चाहिए। तो इस तरह से जो किसानों का पैसा बाकी पड़ा हुन्रा है, उन्हें ऐसी स्थिति में, जब कि बिहार राज्य सुखे से ग्रसित है, उनका बकाया मिलना चाहिए, मैं सरकार से चाहंगा कि वह अपने गड आफिसेज का युज करते हुए किसानों को उनके ईख का बकाया दिलवाने की कोशिश करे । इन गब्दों के साथ में इस एप्रो-प्रियेशन बिल का समर्थन करता हं।

श्री राम नरेश कुशवाहा : उपसभा-ध्यक्ष महोदया, मैं भाई रामानन्द यादव का समर्थन करने के लिये खड़ा हुआ हूं लेकिन इस एप्रोप्रियेशन बिल का मैं समर्थन नहीं करता हूं । भाई रामानन्द यादव द्वारा कही हुई बातों का ही मैं समर्थन करता हूं । इसलिये मैं रामानन्द जी का समर्थन करता हूं, बिल का नहीं। मैं आपसे कहना चाहता हूं कि जब... (व्यवधान) ... आप अपनी बुद्धि के मुताबिक लगा रहे है, उसमें हमको कोई ऐतराज नहीं हैं ।

उपसभाष्यक्ष (श्रीमती मार्ग्रेट ग्राल्वा): श्राप ग्रपना टाइम वेस्ट मत करिये ।

श्री रामनरेश कुशवाहा : मैं श्रापसे कहना चाहता हूं कि किसी देश का जो बजट बनता है, उस बजट के मुताबिक वहां की जनता श्रपना साल भर का कार्यंक्रम बनाती है । श्रभी चार महीने पहले बजट पास हुआ और यह चौथा एश्रोप्रियेशन बिल आ गया । मैं आपसे

[श्री रामनरेश क्शवाहा] कहना चाहता हूं कि बारह महीने में बारह एप्रोप्रिशन विल ग्रा जायेंगे। मैं भ्रापसे जानना चाहता हं कि भ्राप रोज कहते हैं कि मद्रा स्फीति पर कन्टोल हो रहा है, मंहगाई पर कन्ट्रोल हो रहा है तो देखें कि यह कितना झठ है। अगर ऐसी बात है तो माननीय वित मंत्री जी ने जो अपना विनियोग विधेयक पेश किया है, यह क्यों पेश किया है ? कैसे यह बीच में लाने की जरूरत पड़ गई ? आप एक बड़ी खतरनाक परम्परा डाल रहे हैं कि वजट नाते समय दिखायेंगे कि हम कर नहीं लगा रहे हैं, कम से कम कर लगा रहे हैं लेकिन जब बजट पास हो जाता है तो बीच-बीच में चौरी चौरी टेक्स लगाते जाते हैं, बढ़ाते जायेंगे ग्रीर सारा काम करते जायेंगे। इसमें या तो बद्धि की कमी है या चित बद्धि है। इसमें या तो बुद्धिमता है या बुद्धिहीनता है । दोनों में से एक है या फिर दोनों है। अगर दोनों हैं तो यह वड़ी खतरनाक स्थिति है। या तो आप में इतनी बुद्धि है कि हम इस तरह सारे देश की जनता के ऊपर टेक्स लगायेंगे, बजट पास करेंगे, सारी चीजें करेंगे, करते जायेंगे या फिर इतने अज्ञानी हैं कि आपको पता ही नहीं है कि साल भर में कितना खर्चा होगा, कितना क्या होगा । मान्यवर, मैं ब्रापसे कहना चाहता हं कि यह सारा नौकरणाही का खेल है। यह नौकरणाही ग्रांकड़ों की जादूगरी दिखाने में माहिर है। वे कारपोरेशन बनवाने के नाम पर. स्वायत्त शासी निगम बनाने के नाम पर, ग्रटानामी के नाम पर पैसा सब लेंगे भ्रौर डकार जायेंगे ग्रौर जब पकड होगी तो कह देंगे, सरकार कह देगी, माननीय मंत्री जी कह देंगे कि वह तो एक स्वायत्त शासी संस्था है, अटानामी है, हम उसके काम में हस्तक्षेप नहीं

कर सकते । तो इस तरह से रूपमा डकार लेने देश को बरवाद करने का ठेका इन लोगों ने ले रखा है । अमी यादव जी ने कहा खेती के बारे में। ग्रब मैं क्या कहं ग्रापरी । सम्पूर्ण बिहार ग्रीर पूर्वी उत्तर प्रदेश में भयंकर सुबा पड़ा हुआ है। धान की रोपणी अभी तक नहीं हुई है । खेत जोते नहीं जा रहे हैं, पानी के अभाव में । हमारी सरकार रोज कहतीं है कि योजना बना रहे हैं । लेकिन 33 वर्षों के वाद भी ग्राज तक खेतों को पानी देने का प्रबन्ध नहीं हम्रा । भनाज ये बाहर से मंगा रहे हैं, मंगायेंगे, लेकिन अनाज पैदा करने का इंतजाम नहीं करेंगे । अब अधिक अन्न हो जाय, वर्षा ग्रन्छी हो जाय तो सरकार भ्रपनी पीठ ठोकती है कि हमने पानी का ग्रन्छा इंतजाम किया, ग्रन्छी योजना बनाई, इसलिये अच्छा धनाज पैदा हमा। लेकिन जिस साल अनाज मारा जाता है उस साल यह कहकर कि इंद्र ने सर्वनाश कर दिया, पानी नहीं वरसा, बाढ़ दे दी, और अगर इन दोनों से काम न चल सके तो कहते हैं कि क्या करें आबादी इतनी बढ़ गई. बच्चे इतने पैदा हो गये हैं कि हमारी योजनाओं का कोई लाभ नहीं होता ग्रीर **घाटा हो** घाटा रहता है। तो हमारा देश तो इन्द्र, इन्द्रा और इन्द्रो के झगड़े में तबाह हो रहा है। इनको कोई न कोई बहाना बनाने को चाहिये। मैं पूछना चाहता हूं गण्डक केनाल का नाम ग्रभी भोई रामानन्द जो ने लिया, वह क्यों नहीं पूरी हुई ? जितनो नहरें बनी हैं उत्तर भारत में यगर किसी नदी का पानी कभी कम नहीं होता है तो यह गण्डक केनाल है और वहां की नहरें बराबर जितना चाहें पानी देती हैं लेकिन उसको क्यों नहीं पूरा किया गया ? मैं भाई रामानन्द जी से कहना चाहता हं कि बंगाल के साथ वे तुलना क्यों कर रहे हैं। बंगाल के

The Appropriation

लोगों ने कांग्रेस को खुब ढंग से हराया है इसलिए उनको प्रसन्न करने के लिए तमाम प्रोजेक्ट दिये जाते हैं । उत्तर प्रदेश ग्रौर बिहार सती साधवी की तरह कांग्रेस के साथ सटे हुए हैं। ग्राप भी हरा कर देखिये कल से ग्रापकी भी मनव्वल हो जाएगी लेकिन ग्राप नहीं करते। (व्यवधान) ठोक है वह अपने लिए कह लीजिये हमें तो कोई हर्ज नहीं है। श्रापकी ग्रीर हमारी नाक ऐसी जुटी हुई है कि इनको हटाया नहीं जा सकता भ्रौर अगर कटेगी तो भ्रापकी भीकट जाएगी ग्रीर हमारी भी कट जाएगी सब को कटेगी । तो मान्यवर, मैं उसी गण्डक केनाल की बातकर रहा हूं ? देवरिया जिले में सेलमपुर तहसील ग्रौर देवरिया तहसील में रेलवे लाइन के दक्षिण और पूर्व रेलवे लाइन की नहरें नहीं बनी हैं । इसलिए नहीं बनाई गई कि कुछ लोगों ने उसका बिरोध किया। प्रोजेक्ट रोक दिया गया लेकिन वह चारों थ्रोर से लंका की तरह है। बलिया में नहर है । आजमगढ़ में नहर है, कल्पनाथ राय जी के क्षेत्र में, विहार में उनकी नहर बन गई है । उत्तर में देवरिया जिले में नहर है लेकिन इस तहसील को लंका की तरह छोड़ दिया गया है । जहां पानी का कोई प्रबन्ध नहीं है। मैं उसी इलाके का रहने वाला हं। भाई रामानन्द जी पड़ोसी हैं वे जानते हैं, कल्पनाथ राय जी जानते हैं इनके यहां नहर है लेकिन नहर में पानी नहीं है। इनके यहां बोधाई नहीं हुई है। छनके एक मित्र ने इनको बताया होगा । मैं ग्रापसे कहना चाहता हूं कि बाढ़ पर रोज चर्चा हो रही है। पहाड में पानी पड़ा है, पश्चिमी उत्तर प्रदेश और विहार में पानी पड़ा है मगर समझ रहे है कि सारा पानी पनाहो गया है ग्रीर मुखे की कोई सम्स्या ही नहीं है। लेकिन गुर्छ का समस्या इतनो जबरदस्त

है कि सारे के सारे पूर्वी उत्तर प्रदेश ग्रौर बिहार में विनाश हो गया है । क्यों ऐसा हुआ ? आपने नहर नहीं बनाई, योजना बद्ध पानी नहीं दिया, पानी काप्रबन्ध नहीं किया, इसलिए यह ग्रनाज की स्थिति हुई । किसान की तो यह दुर्गति है कि चार सौ करोड रूपया शुगर मिल मालिकों की तरफ बकाया है। शुगर मिल मालिक एसोसियेशन के चेयरमन का कहना है कि किसानों का चार सौ करोड़ रुपया भूगतान करना बाको है। माननीय, मैं भ्रापसे कहना चाहता हं कि यह चार सौ करोड रुपया किस के घर में जाएगा ? जिन किसानों का बाकी है मुर्गा बना कर उनसे वसूल किया जाएगा । उनका बकाया उनसे ग्राप वसूल करते हैं उनकी जमीन कुकीं करते हैं, सारी दुर्गति करते हैं लेकिन उनका बकाया भ्राप क्यों नहीं दिला रहे हैं। उसका कौन माई बाप है ? ग्राप इन तमाम लोगों को पैसा देने जा रहे हैं जिनका कि केवल खाने पीने का ही धन्धा है । क्यों घाटा दिखाया जाता है ? खाने पीने का धन्धा है मैं इस समय इसमें नहीं जाना चाहता लेकिन जो किसान इस देश में मर कर के खून पसीने की कमाई से भ्रपना खन पसीना बहा कर के अन्त कमा कर के आपको खिलाता है ग्रापको देता है तो उसका दाम आप कम देते हैं। उसके साथ हर जगह बेईमानी होती है, उसकी की चीजें नहीं मिलती हैं और बाद उसके माल की कीमत भी दी जाती है। दूसरी बात मैं यह कहना चाहता हं कि सब लोग कोई दल ऐसा ना है काई नेता ऐसा नहीं है कि जो न कहता हा।

देश में गरीबी की रेखा के नीचे जो लोग रहने वाले हैं उनको हमें ऊपर उठाना है । मैं पूछना चाहता हं कि चार सौ रुपये से कम चपरासी भी नहीं पाता है । उसके लिए महंगाई भत्ते का समर्थन करते हैं, रोज पे कमी-शन बना रहे हैं, रोज महंगाई भत्ता बढ़ा रहे हैं, रोज सारी सुविधाएं देने की बात करते हैं लेकिन साठ रुपये से कम पर जो ग्राघी ग्राबादी गुजर करती है उसके लिए क्या रखा है ? कब उस को देंगे आप ? अगर नहीं देंगे तो यह जान लीजिये कि धीरे-धीरे धुम्रां उठ रहा है। ग्रीर यह देश में चारों तरफ जो श्रशांत वातावरण बन रहा है, ऐसा मत समझिए कि बार बार कह देते हैं फौशन में, फौशन हो गया है कि विदेशी दखल है, कोई षडयंत्र है, सी०ग्राई०ए० एजेंट कह रहा है, कोई के जीव्बी को दोष देता है, मैं कहना चाहता हं कि ग्रगर के०जी०बी० ग्रौर सी०ग्राई०ए० का दखल है तो सरकार काहे के लिए है ? ग्रगर सरकार के लोग यह ग्रारोप लगाते हैं तो उनको इस्तीफा दे देना चाहिए । सरकार किसके लिए है अगर विदेशी हस्तक्षेप और षडयंत्र को नहीं रोक रही है ? लेकिन मैं कहना चाहता हं कि सरकार रोक नहीं रही है, बल्कि सरकार बहाना बना रही है । किसने मौका दिया, कौन दे रहा है विद्रोह करने का मौका ? बादमी मार खाता है, थाने में जाता है तो वहां पर **थानेदा**र भी मारता है। उसके यहां डकैती होती है भीर वह थाने में जाता है तो रिपोर्ट लिखने के लिए यानेदार घुस मांगता है। नेता के पास जाता है और वह नेता भी डकत बिरादरी का है तो बोलता नहीं है चाहे राम नरेश हो या कल्प नाय हो और चारों भ्रोर से हार मान करके

जब वह खुद हथियार उठाता है कि अच्छा अब हम मुकाबला करेंगे तो आप उसको नक्सलाइट कहकर मार देते हैं। यह सब जब आपने पैदा किया है इस देश में तो विद्रोह होगा, ग्राज नहीं तो कल होगा । जब डकैतों के हाथ में, मुंडों के हाथ में राजनीति जायेगी तो फिर हम क्या करेंगे ? मैं कहना चाहता ह कि गांधी जी के देश में हम लोग कितने हैं जो गांधी जी के रास्ते पर चनने के लिए तैयार हैं और अगर हम लोग गांधी जी के रास्ते पर चलने के लिए तेयार नहीं हैं तो देश सशस्त्र क्रांति की ग्रोर बढेगा । क्यों बढेगा ? क्या ग्राप या हम लोग उन गुडों के सामने हिम्मत रखते हैं कि खड़े होकर कहें--चाहे वह कितना बड़ा खंख्वार हो-कि तुम गलत बादमी हो हम तुम्हारा विरोध करते हैं ? नहीं । ग्राज शराफत को भी शरीफ रहने के लिए गुड़ों के संरक्षण की जरूरत है और शर्म आवी है मुझे यह कहते हुए कि पहले गुडे, चोर तथा डकैत राजनीतिज्ञों की शरण लेते थे और ग्राज राजनीतिज्ञ लोग उनकी शरण ले रहे हैं। ग्रापने देश को क्या बना रखा है और जब तक ये गरीबी को सीमा रेखा के नीचे के लोगों को ऊपर नहीं उठाएंगे जब तक उनमें प्रतिरोध शक्ति पैदा नहीं होगा तब तक ग्रामने-सामने म्काबला नहीं होगा और ग्रामने-सामने मुकाबला नहीं होगा तो छिपकर मुकाबला होगा और वह धादमी बड़ा खतरनाक होगा । इसलिए मैं आपसे कहना चाहता हं कि ग्राप गरीबी की सीमा रेखा के नीचे के लोगों को ऊपर उठाने की बात कीजिए।

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जहां तक मान्यवर विकास का प्रश्न है, मैं एक ही बात कहना चाहता ह कि समन्वित ग्रामीण विकास योजना ग्राई०ग्रार०डी० योजना में नौकरणाही

वितनी पानी और बदमाश है ग्रीर कितना ग्राप लोगों को गमराह है यह मैं ग्रापको बताना चाहता है । जिलों में श्राई०श्रार०डी० योजना के लिए एक प्रबंधक समिति बनायी गयी उस मे संसद सदस्य ग्रौर विधायक थे ग्रौर कलेक-एर चेयरमेन था । जब यह प्रश्न उठा कि कलक्टर चेयरमेन कैसे रहेगा जबकि इसमें विधायक श्रीर संसद सदस्य है नो नौकरणाही ने अपना अधिकार नहीं छोड़ा घोर यह सुजाव दिया कि संसद सदस्य भौर विधायकों के प्रतिनिधि कमेटी में रहें लेकिन चेयरमेन क्लेक्टर ही रहेगा ग्राप जब इस तरह का प्रश्नय देते चले जा रहे हैं कि जो नौकरशाही कहेगी वही करेंगे तो नौकरशाही की गुलाम सरकार कोई डेवलपमेंट नहीं कर सकती है।

उपसभाष्यक्ष (श्रीमतीं मापेट ग्राल्वा) इक्सबाहा जी, खत्म करिये ।

श्री राम नरेश कुशवाहा : मैं धपनी बात समाप्त करता हु। मैं घापसे किर से कहन। चाहता हं कि ग्राप ग्रगर देण में ग्रमन चैन कायम रखना चाहते हैं. मद्रा स्फेरित पर नियंत्रण रखना चाहते हैं, महंगाई रोकना चाहते हैं श्रोर इस देश विकास के लिए कुछ करना चाहते हैं तो श्रापको किसानों की हालत पर ध्यान देना होगा किसानों की मांगों को मानना चाहिए भीर मैं श्रापसे कहता हं कि जब ग्राप सौतेला व्यवहार करेंगे तो क्या होगा ? उत्तर प्रदेश की सरकार ने पिछले साल 268 करोड रुपया आंगा था उत्तर प्रदेश के मुखा सहायता के लिए, एक नया पैसा भी प्रापन नहीं दिया । नरीं नहीं दिया है उनार ने क्या करार किया है कि प्रापन एक नवा पैसा इत्तर प्रदेश को नहीं दिया (समय को घटों) कहा जाता है कि समय य उन्होंने अनदान नहीं मांगा ।

तो समय से जो न खाना मांगे क्या उसको आप बिना खाना खाये देंगे। मर जाने के लिए ऐसा कोई न्याय नहीं है। लेकिन ग्रापके टेंक्निकल बात करेंगे । कल ग्रगर नहीं ग्राया और कल तक की तारीख है, ग्राज ग्रगर मुख्य मंत्री भेजते हैं तो सारा उत्तर प्रदेश मर जाये, सारा विहार मर आये ग्राप कोई मदद नहीं करेंगे। मैं आपते कहना चाहता हं कि उत्तर प्रदेश भीर विहार में पिछले साल भी जो सुखा पड़ों या वह पूरी शताब्दी का सबसे भयंकर सुखा था। ग्राज भी दूसरे साल वहां सूचा पड़ा हुआ है। उसको ग्रकाल प्रस्त घोषित कीजिए । सिंचाई का प्रबंध कीजिए । देवरिया जिले में, सलीमपुर तहसील में भीर देवरिया तहसील का जो भाग बचाहबाहै जिसमें गण्डक केनाल नहीं बनी हुई है, उसको बनवाइये और ग्राई० ग्रार० डी० की योजनामां में विधायकों की, संसद सदस्यों की रखवादेये और उसका अध्यक्ष कोई गैर सरकारी ब्रादमी हो, जन-प्रतिनिधि या जिला परिषद का चुनाव होने जा रहा है, उनकी बनवाइयें घोर जब तक यह नहीं करेंगे मैं श्रापसे कहना चाहता ह (समय की घंटी) कि आपका रुपया-पैसा जो श्रांप देंगे वह बेकार है।

[उपसभापित महीं दय पींठासींन हुए] ग्राप यह पैसा लेकर के सिर्फ सर्वनाम करने के, सिवाए श्रष्ट लोगों को खिलाने के तिवाए पैसा बर्वाद करने के, महमाई बढ़ाने के, श्रष्टाचार बढ़ाने के ग्रीर कोई काम नहीं करेंगे।

इसलिए मैं इस विनियोग विधेयक का विरोध करता है। The Appropriation

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Sir, recently there was a havoc from the floods in Andhra Pradesh. About of persons died and nearly 5 lakhs of acres of paddy cultivation has been affected. In addition to this, thousands of cattle have also died. This happened in the districts of Karimnagar, East Godawari West Godavari, Krishna and Guntur of Andhra Pradesh. Sir, the farmers there feel it very difficult to transplant their paddy fields because most of the transplantation has been destroyed by these floods. Now, they have to retransplant them. They have to get seeds and they have to get manure and they have to spend some money for purchasing these things. For this purpose, the banks should come forward to give loans as early as possible. Not only this, Sir, the State Government as well as the Central Government must come forward to help these farmers to retransplant their paddy fields, in some fields, sand also has gone into, and the removal of sand from these fields a|x> involves a lot of expenditure. So, for all these purposes money is required. And specially these cultivators would not have so much money to spend for this damaged crop.

Sir, I also request the Central Government to depute a team to go and enquire on the spot as to what is happening there, what damage hals been caused, and also recommend to the Central Government some grant or some assistance to the cultivators.

Sir, coming to another point, it is wellknown that, the Vizag steel plant has been started. This steel plant has been started becaulse of the sacrifice of Potti Sri-ramulu and others. And I do not know when this project will be completed. The allocation to this steel plant is very meagre. This year, I was told that the allocation is only Rs. 178 lakhs, and this is sufficient just for six month! > of work. And after six months, I do not know what the people and the engineers working on this project will do. If more money is allotted to this project—this will be a paying project—this will start

production in a very short time. So, I request the Government to see that as much money as it necessary may be allotted to this factory.

(No. 4) Bill, 1983

Sir, the oher thing that I want to mention is case there is an allocation of Rs. 84 lakhs in the Budget. Under this Ministry there are so many schemes for services for children in need of care and protection. Last year regarding some approached the Minister destitute-homes and requested her for sanction of grants. But all through she was complaining that there is no money and hundreds of institutions throughout the country Ministry wrote to all the States not to send any applications for grants for these destitute homes. But after some time they got some money and they asked all the States to send the applications. When they sent the applications to the Ministry they were not able to sanction money for all these institutions. (Time Bell rings) Once a destitute home is started unless the Central Government and the State Governments come forward it is impossible to run these institutions. Sir, in these destitute homes the Central Government spends only 45 per cent of the amount and the State Government spends 45 per cent and managements spend i. e, about 10 per cent. But in balance cases also even when the Central Government sanctions the money, the State Government is not sanctioning the amount. 1 know one institution about •which I wrote to the Minister informing her that the grant sanctioned by the Central Government is not being to the given Andhra Pradesh in October 1982. I do not understand the policy of the State Government if sanctioned amount is not given how these institutions will (Time Betl rings) So, I request be run. the hon. Minister that these institutions. especially the destitute homes should not be made to suffer. So they must be sanctioned as much money as is required. In addition the State Governments are also spending, and we are spending only 50 per cent of the amount that is required for these institutions. In this connecion, Sir, the

Ministry of Social Welfare should take care to see that all these institutions, these destitute homes, should be given grants and they must be encouraged to run them properly. Thank

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MR. DEPUTY CHAIRMAN: Ajit Kumar Sharma, not here.

SHRI GULAM RASOOL MATTO (iammu and Kashmir): Mr. Deputy Chairman, Sir, sitting late today in this House, I begin to think whether, all of us who are sitting here and have made certain observations, are doing something for our country or our own States. Is it not an exercise in futility because we are talking something when the concerned Minister here is the Minister of Finance? We have raised issues pertaining to other Ministries. So, I would beg of the Finance Minister that in order to do a little justice to us who have sat late to pass this Bill, the points made by us should be sent by the Ministry of Finance to the concerned Ministries for their consideration and the Member concerned should get a reply from the concerned Ministry that his point haji been considered. It is not necessary that all the points made by the Members will be accepted but we will have the satisfaction that we have sat late and we have done something for our people and we have raised certain points and those points have been taken note of.

Sir, coming to the Appropiation Bill, I would like to point out that it is only three months back that we passed (fas Budget. And the Appropriation Bill (No. 4) has come to us now. The total amount involved is Rs. 636 crores. I remember, I was in the library and I found that our total budget for the entire year of this country 25 years back was only this much what our Minister has come with the supplementary Appropriation Bill. So, we must be given an opportunity to understand, to realise-as Mr. Morarka correctly pointed out— aii to why a particular expenditure was not envisaged at the time of budgeting and why withfn a short span of 3 months, the Minister has come with an Appropriation Bill. I can understand an Appropriation Bill can come at the fag end

of the year because some expenses may have overlapped; but I cannot understand, in a matter of 2 or 3 months, an Appropriation Bill has come.

The second point I want to make is that out of Rs. 636 crores, a sum of Rs. 299.96 crores is coming from somewhere which has not been made out by the Minister. He has-said in his statement that out of Rs. 636 crores, Rs. 300 odd crores have already been realised or going to be realised. But how is he going to realise this amount? 1 would take this cue that he wants deficit financing to the tune of further Rs. TOO crores. The midterm appraisal has been laid on the Table of the House and we hae not seen it, but we have read in the papers about it. Our economy is not in good shape. Mr. Minister, this further dose of deficit financing will only increase the inflation which is eating into our vitals.

Now, Sir, the appropriation with regard to which he has asked us to provide money, is on various accounts. For instance, for industry, he wants Rs. 25 crores. Now, Sir, Rs. 24,000 crores have been invested in the public sector in the entire country and out of that, only Rs. 5 crores have been invested in the State of Jaromu and Kashmir. I do not know;' \#hen certain bickerings of Centre-State are coming up, such things do crop up. After all, Central kitty is of th: entire country. If on one account, that is industries to be set up in various States, out of Rs. 24,000 crores, we get only Rs. 5 crores, we have reason to ask that we want more allocation and more funds for investment in other sectors if it is not possible for them to invest for the industry. The Minister has stated that for the Department of Power, he wants Rs. 50 crores. Now, we in Kashmir have been crying hoarse and impressing upon the Government of India that we have a potential of producing H),000 MW of electric power from hydro electric projects. Water is plentifully available there. Only the question is of investment. Now. if the Government of India is not in a position to give money for generating this 10,000 MW of power, which will be of a perennial and continuous nature, and

[Shri Gulam Rasool Matoo]

will more than offset the deficit in the entire northern grid, the Minister should advise us, that he cannot provide us this money but that we can raise money through other sources, through International Monetary Fund, through World Bank or other funds to provide for funds; the potential has to be exploited, the potential of 10,000, MVV of power, which is available here. And I would like the Minister to kindly see to it that this is taken advantage

The Minister has stated that Rs. 23.3 crores ar, to be invested in television works. I have been crying since I came here 18 months ago that we in Kashmir desire a feed-back so that the entire Country knows what Kashmir is. For this, small vans costing a crore of rupees or so have to be stationed in Kashmir which will take pictures of the beautiful places of Kashmir and feed them back on the national hook-up so that the entire country knows what is Kashmir. I would like to know from the hon. Minister whether out of this Rs. 23.3 crores, anything has been earmarked for such a scheme like that.

SHRI HAREKRUSHNA MALLICK: At least Rs. six crore_s should be earmarked.

SHRI GHULAM RASOOL MATTO: I have also to mention one point in regard to tax reforms. Mr. Minister, a lot of questions have been asked Here about vix evasion. Tax evasion will be there, I must say, until and unless tax reforms are introduced. Even a person who earns Rs. 5,000 or Rs, 6,000 or Rs. 10,000 can take home only Rs. 2,000. He is bound to have an inherent initiative for tax evasion. That is why, I would say, there is an urgent need for tax reforms. I am very gladthough I do not belong to that party —that Mr. Rajiv Gandhi, in a recent seminar on tax reforms, has made certain constructive suggestions in regard to tax reforms. I would like the hon. Minister to kindly consider the various suggestions on tax reforms put forth by Mr. Rajiv Gandhi in that seminar and come out with a Bill so that people have no initiative for tax evasion, have no incentives left within themselves for tax evasion. Mere raids will not help. Tax raid, will not help.

This ma)' amount to just one per cent or Unless the whole structure is changed and unless some disincentives are intraduced in regard to tax evasion, nothing will happen.

Sir, last but not the least, because the! time constraint is there, I would like 101 make a request to the hon. Minister, earmarked some money for the edu-1 cation department also. Now, in Kashmir, we have got 70,000 ediicated~Ttnemployecl. r But our Chief Minister who went to Call cutta the other day told me on his return I that in West are 70 lakh | educated Bengal, there unemployed. When we see this proportion, when we see this magnitude, we can say that we are better off then West Bengal. A concerted effort has to be made, how this problem of educatedj unemployment can be solved. For this, the whole education system has to be changed. If we go on producing graduates and postgraduates, MAs and so on, we will be reaching The entire educational system nowhere has to be changed. I w'uld re-quest the Government to take steps in this connection.

My last point is in regard to the rural water supply scheme and agriculture. He has asked for certain allocations in regard to this. In regard to the rural water j supply scheme, we need money and w would request generous help from you. Inregard to agriculture, we are short in ouVJ seeds. from time immemorial, Kashmir has been producing oilseeds between th; months of February and May, when we will be sowing paddy in our fields elsewhere. Now, some climatic changes have taken place because of which oilseeds crop, ! in the last five years consecutively, has failed. We are not getting good result⁵. Some sort of research has to be done by the Agriculture Ministry in this regard as to why this oilseeds crop has failed in] Kashmir and what remedial measures are needed, what type of seeds are needed, so that the production of oilseeds can be improved.

Sir, with these observations, I would conclude and I would say that there is no alternative for Us but to accept this Appropriation Bill. Thank you.

डा । रूद्र प्रताप सिंह (उत्तर प्रदेश : ब्राहरणीय उपसभापति महोदय, श्रापका मैं हृदय से ग्राभारी हूं। जो ग्रापने मुझे विनियोग (सख्यांक 4) पर विचार प्रकट करने का अवसर प्रदान किया है। मैं उसका समर्थन करने को खड़ा हुआ ह । विनियोग विधेयक जैसे विशाल तथा ग्रत्यन्त महत्वपूर्ण दिषय पर निर्धारित समय के ग्रन्तर्गत ग्रपने विचार को प्रकट कर पाना गागर में सागर भरने के समान है।

विधेयक में उल्लेखित समस्त मदीं पर यदि विचार प्रकट करना चाहं तो केवल मदों का उल्लेख मात्र हो सकता है। ग्रतएव मैं ग्रपने को केवल मत्हवपूर्ण मदों तक ही सीमित रखना चाहता हं। जैसे-कृषि, शिक्षा, सूचना, गृह तथा विदेश मवालय के संबंध सुक्ष्म में रूप में कुछ निवेदन करूंगा।

महोदय, भारत एक कृषि प्रधान राष्ट्र है। कृषि की उन्नति करके ही भारत ग्रात्मनिभंर तथा शक्तिशाली राष्ट्र बन सकता है । कृषि उत्पादन को स्रधि-कतम करने के हेतु प्रत्येक सम्भव प्रयास किया जाना सरकार का धर्म है। कुपकों की सहायता के काकों का सह यता न समझ कर राष्ट्र को खाद्यान्न की दृष्टि से ब्रात्मनिर्भर तथा सम्यक र प्ट्रका निर्माण करनें के उद्देश्यय से किया जाना चाहिये। यह बहुत बड़ा विडम्बना है कि उसके उपयोग तथा उपभोग की वस्तुओं के मल्यों में निरन्तर वृद्धि होती है तथा उसको ग्रपने उत्पादन का निम्नतम मृत्य प्राप्त करने को विवश होना पड़ता है। कृषकों की समस्त समस्याओं का समाधान युद्ध स्तर पर किया जाना चाहिये जिससे उनके रहन-सहन के स्तर में सुधार ग्रा सके । राष्ट्र को भोजन तथा वस्त्र देने वाले भूखे तथा नंगे न ररें।

महोदय, जिस प्रकार से शरीर को प्रमुख ग्रावण्यकता भोजन की है उसी प्रकार से मस्तिष्क को शिक्षा की उप-योगिता है। इस बात का प्रयास किया जाना आवश्यक है कि एक निर्धारित समय में राष्ट्र के समस्त नागरिक शिक्षित हो जाय । ग्रशिक्षा किसी भी व्यक्ति ग्रथवा राष्ट्र के लिये कलक है, अभिशाप हैं। प्रौढ़ शिक्षा तथा स्त्री शिक्षा पर विशेष ध्यान देने की भ्रावश्यकता है । इसके ग्रतिरिक्त विभाषा फार्म्लेको भी एक निश्चित समय के अन्तर्गत सम्पूर्ण राष्ट्र में कार्यान्वित किया जाना श्रावश्यक है। भारत के लिये ग्रंग्रेजी की दासता कलंक है एक स्वतंत्र तथा स्वाभिनानी राष्ट्र की एक राष्ट्र भाषा आवश्यक ही नहीं अपित् अनिवार्य है । शिक्षा की समस्याग्रों के साथ शिक्षकों की समस्याग्रों का भी निराकरण किया जाना चाहिये। भारत में गुरुग्रों का सदा ग्रादर किया गया है।

(No, 4) Bill, 1983

महोदय, सूचना एवं प्रसारण महालय एक ग्रत्यंत महत्वपुर्णं उत्तरदायित्व का निर्वहन करता है । स्रकाशावाणी तथा दूरदर्शन की सेवाग्रों के विस्तार की मैं सराहना करता हुं । यह ग्रावश्यक है कि सम्पूर्ण राष्ट्र, कश्मीर से कन्याकुमारी और कच्छ से कामरूप तक, के भू भाग की जनता को उपर्यक्त सुविधा उपलब्ध कराई जाये । इस बात की ग्रावश्यकता है कि जनता के हित को दृष्टि में रखते हुए सस्ते तथा ग्रच्छे रंगीन टी वी तथा वीडियो का उत्पादन कराया जाए । फिल्मों का जन जीवन पर गहरा प्रभाव पड़ता है। ग्राजकल जो फिल्मों का निर्माण हो रहा है उनमें प्रमुख रूप से तथा व्यावसायिक दृष्टि रहतो है । राष्ट्र के हित में यह अनिवार्य है कि फिल्म नीति पर पूनविचार किया जाये क्योंकि उसका संबंध केवल मनोरंजन से न होकर हमारी संस्कृति के साथ भी है।

हा० प्रताप सिंही

The Appropriation

महोदय, विदेश मंत्रालय की गृट निरपेक्ष नीति की मैं हृदय से सराहना करता हं। इस बात की ग्रावश्यकता है कि इस पर ग्रधिक चितन तथा मनन किया जाना चाहिये जिस से हमारे मिल देशों की संख्या में वृद्धि हो । जिन देशों के साथ हमारे मैंबीपूर्ण संबंध ग्रधिक प्रगाह हों। साथ ही जिनके साथ हमारे मतभेद हैं उन्हें दूर किया जाये । जो देश हमारे हितों के विरुद्ध हैं उन्हें भी ग्रपनी सीमाग्रों का ज्ञान करा कर सद्भावना उत्पन्न करने का प्रयास किया जाना चाहिये। इन कार्यों में हमारे आदर्श, हमारे मृत्य, हमारी संस्कृति वसुधैव कृटम्बकम, सर्व-धर्म सम्भाव श्रादि के ग्राधार संबंधों को बढाया जा सकता है, सुधारा जा सकता है । गृट निरपेक्ष राष्ट्रों के सम्मेलन में भारत को जो सम्मान तथा गौरव प्राप्त हुम्रा है उसके लिये मैं भारत की प्रधान मंत्री जी को पुनः बधाई देना चाहता हूं।

महोदय, राष्ट्र की शांति-व्यवस्था तथा ग्रान्तरिक सुरक्षा ग्रत्यंत महत्वपूर्ण है। इस दिशा में अधिक प्रयास किये जाने की आवश्यकता है। पुलिस अपने उत्तरदायित्व का सम्चित रूप से निवंहन नहीं करती है। पुलिस का कार्य है जनता के जीवन तथा सम्पत्ति की रक्षा करना परन्त दर्भाग्यवश उस पर यह कलंक लग गया है कि वह रक्षक के स्थान पर भक्षक हो रही है। देश में अपराधों की संख्या में निरन्तर वृद्धि अत्यन्त चिता का विषय है। मेरा अनुरोध है कि इस पर गम्भीरतापूर्वक विचार किया जाना चाहिये के किस प्रकार पुलिस अपराधों पर नेयंत्रण कर सके तथा जनता शांति वं सरक्षा के साथ सुखपूर्वक जी सके। ग्रनरोध करूंगा कि जो भी शक्तियां

भारत की ग्रखंडता, एकता तथा सुरक्षा में वाधक हैं उनके साथ कठोर से कठोर कार्यवाही की जानी चाहिये । साथ हो महिलाओं के साथ ग्रत्थाचार करने वालों के विरुद्ध कठोर कार्यवाही की जाये।

(No. 4) Bill, 19K3

महोदय, मैं भारत की महानतम नेता प्रधान मंत्री परम श्रेय इन्दिरा गांधी को इस बात के लिये वधाई देना चाहता हं कि उनके नेतत्व में भारत एक आत्मनिर्भर, आत्म विश्वासी, शक्तिशाली एवं महान राष्ट्र के रूप में विकास कर रहा है। उनके नेतृत्व में भारत का मस्तिष्क विश्व समदाय में बहुत ऊंचा हुआ है तथा निरन्तर ऊंचा हो रहा है।

सम्मानित सदस्य मटट जी ने आदर-णीय राजीव गांधी जी की सराहना की है। मैं उनकी प्रशंसा करत हं। वास्तव में आदरगीय राजीव मांबी भारत की ग्राणा तथा विश्वास के केन्द्र बन चके हैं। विद्वान वित्त मंत्री जी ने विनियोग विधेयक में केवल उन्हीं मदों को समन्वित किया है जिन के हेत् धन का प्रावधान करना ग्रनिवार्य था । उन्होंने ग्रपने इस कट् कर्त्तव्य के निर्वहन में मितव्ययता का भी परिचय दिया है।

थन्त में मैं हिन्दी की एक रुबाई पढ कर अपनी बात को समाप्त करूंगा।

> "जो व्यवायें प्रेरणा दें उन व्यवास्रों को दलारो,

ज्ञ कर कठिनाइयों से रंग जीवन का निखारो.

दीप बुझबुझ कर जला है, बुक्ष कट कटकर बढ़ा है,

मृत्य से जीवन मिले तो धारती उस की उतारो।"

शब्दों के साथ मैं विनियोग (संख्या 4) विधेयक 1983 का हृदय से समर्थन करता हं।

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MR. DEPUTY CHAIRMAN: Hon'ble Minister, please.

श्री विडब्लराव माधवराव जाधव : (महाराष्ट्र): श्रीमन, इतने महत्वपूर्ण विषय पर डिसक्शन चल रहा है, लेकिन विरोधी दल के सदस्य एवसेन्ट हैं।

SHRI SYED SIBTEY RAZI (Uttar Pradesh) The whole Opposition is absent.

संसदीय कार्य विभाग में राज्य मंत्री **कल्य नाथ राय)** : उपसभापति महोदय, विजनेस एडवाइजरी कमेटी की जब मंदिंग होती है तो विरोधी दल नेता कहते हैं कि सदन को बढाया जाना चाहिए । ग्राज ग्राप कीजिये, कितने महत्वपूर्ण विषय पर सदन में बहस हो रही है, लेकिन विरोधी दल के माननीय सदस्य, एक भी नेता, उपस्थित नहीं हैं । इससे श्राप श्रन्दाजा लगा सकते हैं कि जनता के प्रति. देश के प्रति विरोधी दलों की क्या जिम्मेदारी है।

MR. DEPUTY CHAIRMAN: They must be busy in some other importanta thing.

DR. (SHRIMATI) NAJMA HEPTULLA: (Maharashtra); Can any thing be more important than the Appropriation Bill'.'

MR. DEPUTYTHAIRMATTr According to their light, may be.

SHRI SYED SIBTEY RAZI: Sir, the Opposition is interested in misappropriation.

DR (SHRIMATI) NAJMA HEPTULLA; They stay fn the House to rrrrV appropriate the time of the House.

SHRI GHULAM RASOOL MATTO; 1 have appropriated to myself the leadership of the Opposition.

SHRI PATTABHI RAMA RAO; Mr. Deputy Chairman, Sir, I arn 5ap"p7 that

ten hon. Members of this HoHse TfaVe partaken in this debate and I am most thankful to every one of them for all the suggestions they have made and I shall bear in mind all the suggestions. In view of paucity of time, I may not ""Be 'ible to give a reply to every one on every thing, but I shall try to give as much as possible in the short time.

Mr. Morarka wanted a table showing recoveries and receipts to be included in the background. The"" detail are tnere already. Actual recovery of short-term loans for manures and fertilisers is Rs. 42.5 crores. loan to DOA recoverable" within the year is Rs 4 crores foreign aid for National DaTry Development Corporation is Rs. 0.4 crores, making a total of Rs. 46.9 crores. He ag«in wanted more details of certain items. He mentioned about the Paradip Phosphates and the company's revised Company estimate Is Rs. 375.28 crores. This is under consideration. This is for the entire project. Supplementary Grant of Rs. 28 just now given i_s for the "expenditure in the current year. Them was Suggesting some ideas about subsidy for backward areas. The scheme was originally to cover 101 districts or areas. The revised scheme will cover 246 districts. Under the earlier scheme the subsidy was generally 15 per cent, subject to a maximum of R_s. 15 lakhs. Now there are three types of districts, depending on industrialisation. For non-industry districtsr the subsidy is now 25 per cent and with a maximum of Rs. 25 lakhs. Regarding field channels, about which he mentioned, the irrigation potential created is 29.1 million hectares; the potential utilised" is' 24.3 million hectares. The lag is about 4f6 million hectares. One of the main reasons for tKfc Jag is lack of feed channels connecting the main. The target in the budget estimates for the current year i_s 13 lakh hectares. The supplimentary grant of Rs. 25 crores will cover an additional area of T.5 lakh hectares. Again, Sir, he wanted [He reasons for the increased provision for The Vizag steel plant. Actually, the other friend here who had spoken. Mr. Kesava Rao, said that for the Vizag steel plant enough money is not given and more has to be given. There is a controversy here between the two. T am in between t^{Bem}, to be

SHRI PATTABHI RAMA RAO: Mr. frank, with you. Acfuafly, the additional provision of Rs. 150 crores now sought is on the basis of the progress of work as assessed now. The progress and requirements are reviewed from time to time and so, as and when required, we "have to give them funds. Otherwise "there will be unemployment and there won't be sufficient progress and the project may not come up as targeted. He also mentioned about the poor performance of the "public undertakings. A number of steps are proposed to be taken to improve the performance of the 'public undertakings. About the Heavy Engineering Corporation, steps have already 'Been taken to increase production like improving {Tie order book position, removal of bottle-necks improving technology, production, planning, con. trol,

He mentioned about DTC also-why so much loss is there and "w?iv we should provide Rs. 5 crores. The question of revision of fares 's under the consideration of the DTC, and unles, this revision of fares is done, ;t is difficult to meet the losses.

.. (Interriptions)...

MR. DEPUTY CHAIRMAN- He asked how long you will take To decide.

SHRI PATTABHI RAMA RAO: It is not a question of allocation. The DTC must let u_s know. . (Interruptions). . It is not a ques'ion of allocation. They must let us know their own posfiibn first, before any alfocation is matte. Unless the fares are increased, (he losses wiil fee there. You cannot be siibsidTsThg aTT the losses, everywhere, of the DTC, Mr. Morarka also raisc*f certain other points.

DR. M. M. S. SIDDHU (Uttar Pradesh): The question he" raised was, how long you would take to decide. That is the main thing.

SHRI PATTABHI RAMA RAO: 1 cannot assure how long if w'fl take because it depends on the raising of fares. They must raise the fares and try to say what is their real loss. (Interruptions). . I am replying what I feei. if there is any difference, you may raise" "it later on by writing a letter. (*Interruptions*). . Please do -not disturb me, Sir.

SHRI HAREKRUSHNA MALLICK: We are nott disturbing you.

.. (Interruptions)..

थीं लाडली मोहन निगम : प्रणब बाब् कहां हैं ? क्या चले गय ? वे ग्राये थे उनका जवाब सुनने के लिए आये। श्री कल्प राथ पाय: ग्रानरीबिल वित्त मंत्री जवाब दे रहे हैं, सुनिये

SHRI PATTABHI RAMA RAO: Mr. Morarka also raised certain other points. (Interruptions) .. These are outside the purview of the present Supplementary Grants. Actually, if there are any levies made, it wilj be looked into and sorted out.

. . (Interruptions). .

डा॰ मदन महन सिंह सिंह : एक मिनिस्टर रहता है, हम लोग तो तीन है।

SHRI PATTABHI RAMA RAO: When hon. Member, were speaking, I never raised my voice. But, if you go on disturbing, I cannot make my speech.

DR. M. M. S. SIDDHU: I was replying to the interjection of the hon. Minister who was sitting next to you, not to you.

MR. DEPUTY CHAIRMAN: Dr. Siddhu. please allow him.

SHRI PATTABHI RAMA RAO: A right. Mr. Deputy Chairman, Sir, you kindly ask them to settle thts TslStie" outside the House between them.

MR. DEPUTY CHAIRMAN: There is nothing to be settled outside. These things go inside the House

SHRI PATTABHI RAMA RAO: Not like this. Then I get STsluTSei?.

श्री लाडली मोहन निगम : मन्त्री जी को असल में उम्म की वजह से जबान लडखडा रही है। श्री उपसभापति :

जवान नहीं लहखड़ा रही हैं आप डिस्टबं कर रहे हैं

श्री कल्पनाथ राय: ग्राप गलत बात न की जिये।

.. (Interruptions) ...

SHRI PATTABHI RAMA RAO: Sir. I am trying to meet as many points as I can based on what {hey "nave said.

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MR. DEPUTY CHAIRMAN: You are doing very good...

SHRI PATTABHI RATvD? !Cm}. Sir, Shri Vishvaiit Pritfiviiit SrTTgh wanted economy in non-Plan expenditure and reduction in the gesTa'fion periods of projects. Government are well aware of these requirements. Non-pian expeSaTtiire is restricted to the minimum, but the hon. Member should remember that a large part of non-Plan expenditure is on defence, obligatory payments like interest, statutory grants to State Governments subsidies on essential articles, maintenance expenditure and assets already created. They cannot be avoided. The hon. Member also raised certain issued Tocat' 10 Maharashtra Which do not directly arise from the present supplementary Demand, which the local Government must sort out, not the Centre.

Shri Nirmal Chatferjee said that Supplementary Grants of about Rs. 300 crores will add «o the deficit and will lead to price increases. The Supplementary Grants are presented as required "b" the Constitution to meet additionaF expenditure under certain grants'. The deficit, on the other hand, will depend on other factors like improvement in "tax and nontax receipts^, savings, under other grants etc. Hence it is not correct to""as'sume that the Supplementary' Grants will by themselves add (O the deficit.

As regards the price levels about wh!5h he mentioned, the hon. Finance Minister has made a" detailed statement on ~ili August outlining the steps taken, rh thiv connection, Sir, I must also mention from what I have noted fiere. He was saying that colour TV sets and videos and other electronic gadgets are being given certain concession*, and that they are luxury goods. We feel it is really necessary to igive thest concessions. He thinks they are all luxury items. I am sorry for his thinking like this. They are necessities today. Unless wfc have the video, the TV and the radio, mas_s communication cannot be there. People in one part will not know wliat is happening in the other part of (he c ountry. So it is necessary. We feel their must be made cheap by reducing, taxes. If they think that we will lose money, that is iwt so, as the Minister in charge. . . . (Interruptions)

SHRI HAREKRUSHNA MALLICK: He is putting the cart before the horse.

SHRI PATTABHI RAMA RAO: There is no use saying that. I am not putting the cart before the horse. (Interruptions)

MR. DEPUTY CHAIRMAN: Please do not disturb him.

SHRI HAREKRUSHNA MALLICK: The Government should have a sense. I am making a point.

SHRI PATTABHI RAMA RAO: I may be permitted to say what I fee.

SHRI 'HAREKRUSHNA MALLICK: If that is so, I should also be allowed to Say what I feel like saying.

MR. DEPUTY CHAIRMAN .. Mr. Minister, you do not go into details so much. They do not want to listen. That is the problem.

SHRI PATTABHI RAMA RAO: Whether they want it or not, I must go on record. Let them not bother; if they do not want it. I am exposing them. That is the whole trouble. That party itself thinks that it is people's party. I wa.nt to say they are not. The way they have expressed, what they are saying, shows they are not interested in the common man. That is what I want to say. That is how they want lo feel the people.

And they feel that revenue will be reduced by reducing taxes. It is not a fact. As the Minister in charge, I may tell you, Sir, that by reducing the duty we are trying to stop blackmarketing. When those instruments coulj be got at cheaper prices, nobody would go to black-market and purchase these things. So, it is not a fact that by reducing taxes of these gadgets we will be losing money. It is not so. Smuggling will also get reduced.

Mr. Nirmal Chatterjee has also referred to the fertilizer subsidy and said—curious enough—that it helps multinationals. If he is really interested in the farmer, he should not have made that remark. From what he talked about I could only think that he is not interested in, the farmer, but he is

[Shri Pattabhi Rama Rao] trying to politicalise the issue, as the Finance Minister the other day said about him. He was criticising. And 1 entirely agree with whatever the Finance Minister has said, and now he has proved it by talking like that. And what the Finance Minister has said was absolutely correct. He thinks that the imports will benefit multinationals. Fertilizer imports are decided on the basis of actual requirements and consumption, on the prevailing international prices. If they are sold at cost price, our farmers cannot afford to buy fertilizer, and the fertilizer consumption and use will decline and this will seriously affect the food production. Thus, the subsidy is for the benefit of our farmers and not for the multinationals.

The Appropriation

Mr. Nirmal Chatterjee also asked why the Plan expenditure should include the revenue Vital programmes expenditure. like education, health, family welfare, etc. mainly involve revenue expenditure. Operation and maintenance of projects during the Plan period also involve revenue expenditure. Similarly, all grants, even if they are for capital formation, are treated as revenue expenditure. The Plan itself has recognised the need to have revenue expenditure.

The_n I come to the point raised by Shrimati Ratna Kumari. She was mentioning about the need to make more efforts to solve the drinking-water priblem, to expedite irrigation projects, the NREP, etc. Government is keen to expedite these important programmes and are in touch with the State Governments who execute these programmes,

As for drinking water, I may, however, point out that during the first three years of the current Plans more than 1 lac problem villages have been provided with drinkingwater facilities, while in all the earlier Plans (Interruptions)—please hear me— the total number of villages covered were only 95,000.

SHRI HAREKRUSHNA MALLICK: Sad record

SHRI PATTABHI RAMA RAO: In the Sixth Plan, 2.31 lakh villages ate proposed to be covered.

The, I come to Mr. Ramanand Yadav who made a long speech. (Interruptions) Yon don't want me to reply to him?

(No. 4) Bill, 1983

MR. DEPUTY CHAIRMAN: You please go on.

SHRI PATTABHI RAMA RAO: He has spoken for the sake of what he wants and for the information of all the Members. Similarly, whether he is there or not, I will reply to him. (Interruptions) Ramanand Yadav drew attention to the price rise, implementation of the Gand.ik project, natural calamities in Bihar, shifting of public sector offices from Bihar to Delhi, payment to sugarcane growers, etc., which are not directly connected with the supplementary demands. As I have already mentioned, the price situation is kept under constant review, and as I said the Finance Minister has recently made a statement on this subject which is selfexplanatory and which is quite exhaustive.

As regards floods, according to information available, nine districts of Bihar are affected by floods. The Slate Government is taking all possible measures to render relief. The State Government has a margin money of about Rs. 13 crores for this purpose.

Then my good friend, Mr. Mohana-rangam, made a number of points which are not relevant actually and which are mostly State subjects. The one thing that he said was that I was a Minister in Madras State. It is a fact. Actually I started my career there (Interruptions) He mentioned about supply of rice, the Master Plan and allowing Tamils from Sri Lanka to bring whatever they want to bring from that place, adequate provision for the Salem Steel Plant, etc., etc. He also mentioned drought relief to Tamil Nadu. I would like to inform the hon. Member that in the current year, we have released Rs. 30 crores to the State as advance Plan assistance. The State Government has a margin money of Rs. 17 crores. The State Government has also been recently extended a short-term assistance of Rs. 20 crores to tide over temporary financial difficulties. That way

The Appropriation the Finance Minister has been a little partial to Tamil Nadu.

Mr. Ram Naresh Kushawaha—i am not able to pronounce his name-referred to natural calamities in Bihar and the implementation of the Gandak project. have already given the available information on the floods in Bihar, etc. The Gandak projects is executed by the State Government. The Government of India are in touch with State Government regarding implementation of various projects. The hon. Member also referred to the release of drought assistance to Uttar Pradesh. I may mention that there is a procedure laid down for this assistance and any assistance found admissible to State Government given them. Mr. Kesava Rao referred to floods in Andhra wherefrom I come, and allocation for Visakhapatnam Steel Plant, welfare of children under poor homes, etc. etc. I have already mentioned about the Vizag Steel Plant. Regarding the other things, these are State matters and we cannot do anything. The State alone has to look into them. According to some since the State is in the hands of Mr. N. T. Rama Rao of Telgu Desam and they think he will bring the heaven down. Let us see that. . .

SHRI V. C. KESAVA RAO: It is a Central scheme, it is not a State scheme. SHRI PATTABHI RAMA RAO: And then Shri Mato has given a good speech. He has made He thought that some points. difference between the gross expenditure and not expenditure is deficit. This correct. He also, referred tn OB not for Srinagar-TV. etc. There is no van provision for OB van in the TV expansion scheme. As regards the other things he mentioned, thought is being given. I think he made a suggestion that wherever other Ministries are concerned, these things may be referred to them, and they should reply to the Member concerned. I shall certainly bear in, mind and try to do so. And then Shri Rudrapratap Singh supported the Bill and I am thankful to him. I am thankful to all other honourable Members who took part in this debate and for supporting the Bill. He also mentioned, and one or two other Members also mentioned about DTC

tariff increase. The Finance Minister has written to the Minister of Shipping and Transport about DTC tariff and I hope that problem can be sorted out. On the whole, I am thankful to all me Members and now I would request that the Bill be returned.

(Mo. 4) Bill, 1983

MR. DEPUTY CHAIRMAN; Thank you very much. I think after such an exhaustive

SHRI HAREKRUSHNA MALLICK: Just one minute, Mr. Deputy Chairman. It is time that we made certain things which really benefit the nation. Only recently the Minister of Finance gave us some i<3ea about the state of the economy and the price We have to see that the money allocated in the Budget is usefully spent; we have to monitor and see how the money goes and how it is spent, whether it is benefiting the nation or not. In this context it is time all the Ministries, especially the newly crea'ed Ministry of Environment, should there is a board or a corporation for the Chambal Valley Development and correspondingly there should be similar portfolios in the three States of UP, MP and Assam. We must have some authority to look after the slums and cities and unless we control and command the garbage waste and sewerage waste, we cannot enrich this country. All the waste is going to the sea now. We have to see that the waste is shoved under the soil so that we can start a green revolution, do that we can achieve economic revolution which will benefit the country as a whole. We must

MR. DEPUTY CHAIRMAN: All right. thank you.

Now. the question is;

monitor everything.

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1983-84 as passed by the Lok Sabha, be taken in-consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PATTABHI RAMA RAO: Sir, I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

ANNOUNCEMENT RE; DISCUSSION ON THE MANDAL COMMISSION REPORT

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee, at its meeting held today, the 22nd August, 1983, recommended that the discussion on the Report of the Backward Classes Commission, popularly known as the Mandal Commission Report, be held on

भय सदन की कार्यवाही 24 तारीख, बुधवार की 11 बजे प्रातः तक के लिये स्थागित की जाती है। Friday, the 26th August, 1983.

The House then adjourned at thirty-seven minutes past eight of the clock till eleven of the clock on Wednesday, the 24th August, 1983.